



SCHEDULE OF TENDER (SOT)

1. ई-निविदा सं.	आरबीआई/पीडी-केंद्रीय कार्यालय विभाग/अन्य/9/24-25/ईटी/234[रसोई उपकरण की एसआईटीसी]
2. कार्य का नाम	“बैंक के केंद्रीय कार्यालय भवन, आरबीआई, फोर्ट, मुंबई में चौथी मंजिल के ओएलडीआर के लिए रसोई उपकरण की आपूर्ति, स्थापना, परीक्षण और कमीशनिंग (एसआईटीसी)”
3. निविदा का माध्यम	एमएसटीसी वेबसाइट के माध्यम से ई-प्रोक्योरमेंट प्रणाली (भाग I - तकनीकी-वाणिज्यिक बोली और भाग II - वित्तीय बोली) (www.mstcecommerce.com/eprochome/rbi)
4. निविदा देखना – तिथि, समय एमएसटीसी वेब पोर्टल पर	22 जुलाई 2024 प्रातः 11:00 बजे से आगे
5. बोली पूर्व बैठक (समय एवं स्थान)	9 जुलाई 2024 प्रातः 11:30 बजे.. (बैठक मुंबई के केंद्रीय कार्यालय भवन की 5वीं मंजिल पर सम्मेलन कक्ष में आयोजित की जाएगी। (जो प्रतिभागी प्री-बिड बैठक में भाग लेने के इच्छुक हैं, उनसे अनुरोध है कि वे स्थान और तारीख और समय पर उपस्थित रहें)
6. अनुमानित राशि रुपये में	रु. 35 लाख
7. बयाना जमाराशि –	निविदा के पैरा 3.10 के अनुसार ₹ 70,000/- (सत्तर हजार रुपये मात्र) केवल एनईएफटी/डिमांड ड्राफ्ट/बैंक गारंटी के रूप में। डीडी/बैंक गारंटी के रूप में ईएमडी के मामले में, इसे व्यक्तिगत रूप से परिसर विभाग, 5वीं मंजिल, केंद्रीय कार्यालय भवन भारतीय रिजर्व बैंक, फोर्ट, मुंबई - 400001 में जमा किया जा सकता है। ईएमडी के बिना प्राप्त ऐसी कोई भी बोली मानी जाएगी प्रामाणिक नहीं होने पर निविदा प्रक्रिया में भाग लेने से खारिज कर दिया जाएगा।
8. ईएमडी के लिए डीडी और एनईएफटी जमा करने की अंतिम तिथि	07 अगस्त 2024 को 15:00 बजे तक या उससे पहले।
9. निष्पादन बैंक गारंटी (पीबीजी)	अनुबंध राशि का 10%.
10. काम शुरू करने के लिखित आदेश की तारीख से 10वें दिन से काम पूरा करने का समय दिया जाएगा।	30 दिन

11. तकनीकी-वाणिज्यिक बोली और वित्तीय बोली की बोली शुरू होने की तारीख https://www.mstcecommerce.com/eprochome/rbi	23 जुलाई 2024 प्रातः 11:00 बजे से आगे
12. तकनीकी-वाणिज्यिक बोली और वित्तीय बोली जमा करने के लिए ऑनलाइन ई-निविदा बंद होने की तिथि	07 अगस्त 2024, 15:00 बजे से।
13. भाग-I (अर्थात तकनीकी-वाणिज्यिक बोली) खोलने की तिथि और समय	07 अगस्त 2024, 16:00 बजे से।
14. भाग- II (अर्थात वित्तीय बोली) खोलने की तिथि और समय	पात्र बोलीदाताओं को सूचित किया जाएगा।
15. लेनदेन शुल्क	<p>एमएसटीसी भुगतान गेटवे के माध्यम से लेनदेन शुल्क का भुगतान या तो एनईएफटी/आरटीजीएस द्वारा चालान के माध्यम से या एमएसटीसी लिमिटेड के पक्ष में नेट बैंकिंग/डेबिट कार्ड/क्रेडिट कार्ड के माध्यम से ऑनलाइन भुगतान द्वारा। भुगतान प्राप्त होने पर, सिस्टम स्वचालित रूप से भुगतान को अधिकृत कर देगा।</p> <p>ई-प्रोक्योरमेंट में भागीदारी के लिए शुल्क एमएसटीसी गेटवे/एनईएफटी/आरटीजीएस के माध्यम से एमएसटीसी लिमिटेड के पक्ष में या मेसर्स एमएसटीसी लिमिटेड की सलाह के अनुसार मेसर्स एमएसटीसी लिमिटेड को लगाया जाएगा।</p>



**RESERVE BANK OF INDIA Premises Department
Mumbai**

Notice inviting e-Tender

e-NIT No: RBI/PD-Central Office Departments /Others/9/24-25/ET/234[SITC of Kitchen Equipment]
(Only through MSTC e-procurement portal)

**Supply, Installation, Testing and Commissioning (SITC) Of Kitchen Equipment for 4th floor
OLDR at Bank's Central Office Building, RBI, Fort, Mumbai**

1. e-Tender in two parts is invited for "SITC of Kitchen equipment for 4th floor OLDR at Bank's Central Office Building, RBI, Fort, Mumbai". The estimated cost of the work is 35 Lakh and is to be completed within 30 days from the 14th day of award of work.

2. Only the bidders having the following qualifications will be eligible for participating in the e-Tender process.

- (i) Only the Original Manufacturer / Firm having own manufacturing units / infrastructure with minimum 5 years of experience (i.e work should be taken up on or before June 30, 2019) in the field of undertaking similar work i.e. " Supply, Installation, Testing and Commissioning (SITC) of Kitchen equipment " for large office buildings / commercial premises / industrial houses / hotel etc.
- (ii) Experience of having successfully completed similar works i.e "Supply, Installation, Testing and Commissioning (SITC) of Kitchen equipment" during last 5 years ending June 30, 2024 should be either of the following:
 - (a) Three works each costing not less than the amount equal to 40% of the estimated cost
or
 - (b) Two works each costing not less than the amount equal to 50% of the estimated cost
or
 - (c) One work costing not less than the amount equal to 80% of the estimated cost
- (iii) Have a minimum annual turnover of Rs. 35 lakh during the last 3 financial years
- (iv) Should furnish solvency / Banker certificate issued by the applicant Banker as per the proforma given at Annexure - A
- (v) Full-fledged service setup should be available for the specified job either in Mumbai or at nearby city/place where from required quality after sales services can be regularly provided.

3. The Bidders should invariably furnish the following information/documents along with the tender documents to satisfy the Bank about their eligibility for participation in the e-tender process.

(a)	Composition of the firm	Full particulars (whether contractor is an individual, or a partnership firm, or a company etc.,) of the composition of the firm of contractors in details should be uploaded along with name(s) and address (es), of the partner's copy of the Articles of Association/ Power of Attorney/other relevant document.
(b)	Work experience & Completion of similar works of specified value during the specified period	Copies of the detailed work orders for the qualifying works indicating date of award, value of awarded work, time given for completing the work, etc. and the corresponding completion certificates indicating actual date of completion and actual value of executed similar works i.e “Supply, Installation, Testing and Commissioning (SITC) of kitchen equipment” should be enclosed in proof of the work experience. The details along with documentary evidence of previous experience, if any, of carrying out works for the Reserve Bank of India at any center, should also be uploaded.
(c)	Credit worthiness of the contractor and their turnover during the specified period	Copies of the Income Tax Clearance Certificates/Income Tax Assessment Orders along with the latest final accounts of the business of the contractor duly certified by a Chartered Accountant should be uploaded in proof of their creditworthiness and turnover for last three years.
(d)	Name(s) and address(es) of the Bankers and their present contact executives	Written Information about the names and addresses of their bankers along with full details, like names, postal addresses, e-mail IDs, telephone (landline and mobile) nos., fax nos., etc. of the contact executives (i.e. the persons who can be contacted at the office of their bankers by the Bank, in case it is so needed) should be uploaded.
(e)	Details of bank accounts	Full particulars of their bank accounts, like account no. type, when opened etc., should be uploaded.
(f)	Name(s) and address(es) of the Clients and their present contact executives	Written information about the names and addresses of their clients along with full details, like names, postal addresses, e-mail IDs, telephone (landline and mobile) nos., fax nos. etc., of the contact executives (i.e. the persons who can be contacted at the office of their clients by the Bank in case it is so needed) should be uploaded.
(g)	Details of completed works	The client-wise names of work(s), year(s) of execution of work (s), awarded and actual cost (s) of executed work (s), completion time stipulated in the contract (s) and actual time taken to complete the work (s), Name(s) and full contact-details of the officers/ authorities/ departments under whom the work(s) was/ were executed should be uploaded.

3. In the event of intending Bidder's failure to satisfy the Bank; the Bank reserves the right to reject the bid submitted by them. A pre-bid meeting (off-line mode) of the intending bidders will be

held on **July 29, 2024 at 11.30 AM** in Premises department, Central Office Building, Reserve Bank of India, Fort, Mumbai. The duly filled in Tender documents shall be uploaded on MSTC site till **03:00 PM** on July 22, **2024**.

4. Tender documents will be available at MSTC website i.e., www.mstcecommerce.com on July 22, 2024.
This e-Tender needs to be mandatorily filled up / online submission through MSTC website i.e., www.mstcecommerce.com. Deadline for filing up and submitting the e-Tender is by **3:00 p.m. on August 07, 2024**. Part I of the e-Tender will be opened at 4:00 PM on **August 07, 2024**. Detailed guidelines on submission of the e-Tender by the firms have been mentioned in Annexure following the Schedule of Tender (SOT). After scrutiny of part I of the e-Tender document along with the supporting documents, if any of the firms not found to possess the required eligibility, their e-Tenders will not be accepted by the Bank for further processing.
6. Filled and signed tender documents in prescribed form shall be uploaded on MSTC website. Part-I of the tender will contain the Bank's standard technical and commercial conditions for the proposed work and Tenderers' covering letter. However, an EMD of ₹ 72,000/- in the form of NEFT transfer (The bank details for NEFT: Beneficiary name: Reserve Bank of India, IFSC: RBIS0COD001 (Numeric Zero at 5th, 9th and 10th place from left) ; A/c no. 41861403873) or a demand draft favoring Reserve Bank of India payable at Mumbai or an irrevocable Bank Guarantee issued by a scheduled Bank in the Bank's standard proforma which is available in the tender form, needs to be submitted in person to Premises Dept. Reserve Bank of India, Central Office Building, Shahid Bhagat Singh road, Fort, Mumbai- 400001, before 3:00 p.m. on August 07, 2024. Demand draft/Bank Guarantee should be submitted in sealed cover super scribed "EMD for tender "SITC of Kitchen equipment for 4th floor OLDR at Bank's Central Office Building, RBI, Fort, Mumbai. Part-II (Price bid) of the eligible Tenderers shall be opened on a subsequent date which will be intimated to the eligible tenderers in advance.
7. The applicants / Bidders have to upload the following documents on MSTC portal
 - a. All annexures and certificate mentioned in the Tender.
 - b. Technical compliance as per Section-VII with tentative Image of the equipment , Commercial checklist (Section-IX) and technical & commercial deviation (Section-VIII) , if any as mentioned in the Tender.
 - c. The original Manufacturer must be an ISO 9001, 14001 certified Company, proof of document shall be uploaded.
 - d. Along with the tender documents, the bidder has to produce a detailed catalogue with clear image of the equipment.
8. The Bank shall evaluate the said reports before evaluation of price bid of the e- Tenders. If any Bidder is not found to possess the required eligibility for participating in the e-Tender process at any point of time and/or his performance reports received from his clients and/or his Bankers are found unsatisfactory, the Bank reserves the right to reject his offer even after opening of Part-I of the e-Tender and his EMD shall be returned to him as it is. The Bank is not bound to assign any reason for doing so.
9. Any amendments / corrigendum to the Tender, if any, issued in future will only be notified on the RBI Website and MSTC Website as given above.
10. All information submitted in response to this Tender shall be the property of Reserve Bank of India and it shall be free.
11. The Bank is not bound to accept the lowest e-Tender and reserves the right to accept either in full or in part any e-Tender. The Bank also reserves the right to reject all the e-Tenders without assigning

any reason thereof.

Place: Mumbai

Date: -----,2024

Chief General Manager - in - charge
Premises Department, Reserve Bank of India
Central office Building, Mumbai

SCHEDULE OF TENDER (SOT)

1. e-Tender No.	RBI/PD-Central Office Departments /Others/9/24-25/ET/234[SITC of Kitchen Equipment]
2. Name of the Work:	“Supply, Installation, Testing and Commissioning (SITC) of Kitchen Equipment for 4th floor OLDR at Bank’s Central Office Building, RBI, Fort, Mumbai”
3. Mode of Tender:	e-Procurement System (Part I – Techno-Commercial Bid and Part II - Financial Bid) through MSTC website (www.mstcecommerce.com/eprochome/rbi)
4. Date of NIT available in MSTC portal for viewing of e-Tender	July 22, 2024, from 11:00 Hrs. onwards
5. Date and Time of the Pre-Bid Meeting (Online)	July 29 2024 at 11:30 Hrs.. (The meeting shall be held at conference Room on 5 th floor Central Office Building Mumbai. (Participants who are willing to attend the Pre-Bid meeting are requested to remain present at venue and date & time)
6. Estimated cost of the work:	Rs. 35 lakh
7. Earnest Money Deposit (EMD)	₹ 70,000/- (Rupees Seventy thousand only) only in the form of NEFT/ Demand Draft/ Bank Guarantee as per para 3.10 of the tender. In case of EMD in the form of DD / Bank Guarantee, same may be submitted in person at Premises Department, 5 th Floor, Central Office Building Reserve Bank of India, Fort, Mumbai – 400001. Any such bid received without EMD shall be treated as non bona fide and shall be rejected from participating in the tender process.
8. Last date of submission of DD and NEFT for EMD	On or before of August 07, 2024, upto 15:00 Hrs.
9. Performance Bank Guarantee (PBG) valid for Contract period + DLP (defect liability period) + 60 days	10 % of Contract amount
10. Time allowed for completion of the works from 14 th day from the date of written order to commence work.	30 days
11. Bidding start date of Techno-commercial Bid and Financial Bid at https://www.mstcecommerce.com/eprochome/rbi	July 23, 2024 from 11:00 Hrs. onwards

12. Date of closing of online e-Tender for submission of Techno-commercial Bid and Financial Bid	August 07, 2024 from 15:00 Hrs.
13. Date & Time of opening of Part-I (i.e. Techno-Commercial Bid)	August 07, 2024 from 16:00 Hrs.
14. Date & Time of opening of Part- II (i.e. Financial Bid)	Will be intimated to the eligible bidders.
15. Transaction fee	<p>Payment of transaction fee through MSTC payment gateway either by NEFT/RTGS through challan or by Online payment through Net banking/Debit card/Credit card in favor of MSTC LIMITED. Upon receipt of payment, system will automatically authorize the payment.</p> <p>Charges for participation in e-procurement will be made to M/s MSTC Ltd. through MSTC Gateway/NEFT/RTGS in favor of MSTC Limited or as advised by M/s MSTC Ltd.</p>

Annexure-1

Important instructions for e-procurement of MSTC Portal

This is an e-procurement event of MSTC LTD. You are requested to read the terms & conditions of this Tender before submitting your online Tender. Bidders who do not comply with the conditions with documentary proof (wherever required) will not qualify in the Tender for opening of price bid.

1. Process of e-Tendering

(A) Registration:-

The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

SPECIAL NOTE: The price bid and the commercial bid has to be submitted on-line at <https://www.mstcecommerce.com/eprochome/rbi>

(1) Vendors are required to register themselves online with www.mstcecommerce.com → e-Procurement → PSU / Govt. depts. → Click on RBI → Register as Vendor Filling up details and creating own user id and password → Submit.

(2) Vendors will receive a system generated mail confirming their registration in their e- mail which has been provided during filling the registration form. Bidders are advised to refer to the VENDOR GUIDE and VIDEO GUIDE available under "VIEW VIDEO" Link at www.mstcecommerce.com/eprochome for detailed guidance. In case of further clarification, please contact MSTC, (before the scheduled time of the e- Tender).

Contact person (MSTC):

1. Name: Shri Manas Mallick, Senior Manager (MSTC-WRO), Email: manas@mstcindia.co.in Mobile no.: 9831108435.

2. HO Central Help Desk: Phone Number :07969066600 helpdesk@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails) Availability: 9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc.

Contact Person (RBI):

1. **Mr. Ashish Chourasia**
Assistant Manager (Tech- Electrical)
achourasia@rbi.org.in
Contact no.: 022-22602121 /
8239999157

2. **Mr. Kartik Ravikumar** ,
Mgr.(Tech-Civil)
karthikrkumar@rbi.org.in
Contact no: 9769037126

3. **Mr. H. Rahaman, AGM**
(Tech) hrahaman@rbi.org.in
Contact no.: 022-22602505 /
8763528236

	<p>(B) System Requirement: -</p> <p>i) Windows 7 and above Operating System</p> <p>ii) IE-9 and above Internet browser.</p> <p>iii) Signing type digital signature</p> <p>iv) JRE 8 update 161 and above software to be downloaded and installed in the system (File Name- Windows X86 Offline)</p> <p>To enable ALL active X controls and disable 'use pop up blocker' under Tools →Internet Options→ custom level</p> <p>Bidders are advised to refer to the "Vendor Guide" and a "Video Guide" before proceeding with the Tender process.</p>
2.	<p>(A) Part I Techno-Commercial bid will be opened electronically on specified date and time as given in the NIT. Bidder(s) can witness electronic opening of bid.</p> <p>(B) Part II Price bid will be opened electronically of only those bidder(s) whose Part I Techno Commercial Bid is found to be Techno-Commercially acceptable by RBI. Such bidder(s) will be intimated date of opening of Part II Price bid, through valid e-mail confirmed by them.</p> <p>Note: The Bidders are advised to offer their best possible rates. There would generally be no negotiations hence please submit your most competitive prices while submitting the price bid. However, in case the lowest rate appears to be reasonable taking into account the prevailing market conditions, the order may be awarded to the lowest bidder and if the rate is still considered high, action as per prevailing instruction/guideline shall be taken.</p>
3.	<p>All entries in the Tender should be entered in online Technical & Commercial Formats without any ambiguity.</p>
4.	<p>Vendors are instructed to use Attach Documents link in bidding floor to upload documents in document library. Multiple documents can be uploaded. Maximum size of single document for upload is 4 MB. For further assistance please follow instructions of vendor guide. Special Note towards Transaction fee: The vendors shall pay the transaction fee using "Transaction Fee Payment" Link under "My Menu" in the vendor login. The vendors have to select the particular Tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, the vendor shall have the provision of making payment using its Credit/ Debit Card/ Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized, and the vendor shall be receiving a system generated mail. Transaction fee is non-refundable. A vendor will not have the access to online e-Tender without making the payment towards transaction fee.</p> <p>NOTE - Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.</p>
5.	<p>All notices and correspondence to the bidder(s) shall be sent by e-mail only during the process till finalization of Tender by RBI. Hence the bidders are required to ensure that their corporate e-mail I.D. provided is valid and updated at the stage of registration of vendor with MSTC (i.e. Service Provider). Bidders are also requested to ensure validity of their DSC (Digital Signature Certificate).</p>

6.	<p>(i) Please note that there is no provision to take out the list of parties downloading the Tender document from the web site mentioned in NIT. As such, bidders are requested to see the web site once again before the due date of Tender opening to ensure that they have not missed any corrigendum uploaded against the said Tender after downloading the Tender document. The responsibility of downloading the related corrigenda, if any, will be that of the downloading parties.</p> <p>(ii) No separate intimation in respect of corrigendum to this NIT (if any) will be sent to Bidder (s) who have downloaded the documents from web site. Please see Website www.mstcecommerce.com/eprochome/rbi of MSTC Ltd.</p>
7.	E-Tender cannot be accessed after the due date and time mentioned in NIT.
8.	<p>Bidding in e-Tender:</p> <p>(a) Bidder(s) need to submit necessary EMD (in Case of EMD in the form of DD/Bank Guarantee) in person at Premises Department, Central Office Building, Reserve Bank of India, Mumbai-400001 to be eligible to bid online in the e-Tender. No interest will be paid on EMD.</p> <p>(b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid.</p> <p>(c) The bidder(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website www.mstcecommerce.com → e-procurement →Psu /Govt. depts. →RBI Vendor Login →My menu→ Auction Floor Manager→ live event →Selection of the live event→ Techno Commercial Bid.</p> <p>(d) The bidder should allow to run an application namely enApple by accepting the risk and clicking on run. This exercise has to be done twice immediately after clicking on the Techno-Commercial bid. If this application is not run then the bidder will not be able to save/submit his bid.</p> <p>(e) After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to filled up and then bidder should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Submit" button to register their bid.</p> <p>NOTE: - The Techno-Commercial Bid & price bid cannot be revised once the "Final Submission" button has been clicked by the bidder.</p> <p>(f) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.</p> <p>(g) During the entire e-Tender process, the bidders will remain completely anonymous to one another and also to everybody else.</p> <p>(h) The e-Tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.</p> <p>(i) All electronic bids submitted during the e-Tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply. Such successful Bidder shall be called hereafter supplier.</p>

	<p>(j) It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system.</p> <p>(k) Buyer reserves the right to cancel or reject or accept or withdraw or extend the Tender in full or part as the case may be without assigning any reason thereof.</p> <p>(l) No deviation of the terms and conditions of the Tender document is acceptable. Submission of bid in the e-Tender floor by any bidder confirms his acceptance of terms & conditions for the Tender.</p> <p>(m) Unit of Measure (UOM) is indicated in the e-Tender Floor. Rate to be quoted should be in Indian Rupee (both in figure and word) as per UOM indicated in the e-Tender floor/Tender document</p>
9.	Any order resulting from this open e-Tender shall be governed by the terms and conditions mentioned therein.
10.	No deviation to the technical and commercial terms & conditions are allowed.
11.	After submitting online bid, the bidder cannot access the Tender, once it has been submitted with digital signature.
12.	RBI has the right to cancel this e-Tender or extend the due date of receipt of bid(s) without assigning any reason thereof.
13.	The online Tender should be submitted strictly as per the terms and conditions and procedures laid down in the website www.mstcecommerce.com/eprochome/rbi of MSTC Ltd.
14.	The bidders must upload all the documents required as per terms of NIT. Any other document uploaded which is not required as per the terms of the NIT shall not be considered.
15.	The bid will be evaluated based on the filled-in technical & commercial formats
16.	The documents uploaded by bidder(s) will be scrutinized. In case any of the information furnished by the bidder is found to be false during scrutiny, EMD of defaulting bidder(s) will be forfeited. Punitive action including suspension and banning of business can also be taken against defaulting bidders.



Reserve Bank of India

e-Tender for

**Supply, Installation, Testing and Commissioning (SITC) Of Kitchen Equipment for 4th floor
OLDR at Bank's Central Office Building, RBI, Fort, Mumbai**

Part -I

Name of Bidder: _____

Address: _____

Date of Pre-Bid Meeting : July 29, 2024 at 11:30 A.M.

Due date and time for Submission of e-Tender: August 07, 2024 at 03:00 P.M.

Date of opening of Part- I of e-Tender August 07, 2024 at 04:00 P.M.

Venue : Premises Department, Reserve Bank of India ,5th
floor, Central Office Building, Shahid Bhagat Singh
Road, Mumbai

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अस्वीकरण

भारतीय रिज़र्व बैंक, केन्द्रीय कार्यालय, परिसर विभाग, ने इस दस्तावेज़ को इच्छुक पक्षों को परियोजना के बारे में पृष्ठभूमि की जानकारी देने के लिए तैयार किया है। हालांकि भारतीय रिज़र्व बैंक ने यहां मौजूद जानकारी तैयार करने में आवश्यक सावधानी बरती है और उसके अनुसार यह सूचना सही है लेकिन इस दस्तावेज़ में दी गई जानकारी की पूर्णता या सटीकता या इसके साथ दी गई किसी सूचना के बारे में भारतीय रिज़र्व बैंक या उनके अधिकारियों या एजेंसियों या उनसे कोई भी संबंधित अधिकारियों, कर्मचारियों, एजेंटों या सलाहकारों द्वारा कोई भी वारंटी या उसका दावा, चाहे वह व्यक्ति या अंतर्निहित हो, नहीं किया जाता है।

व्यक्त जानकारी संपूर्ण नहीं है। इच्छुक पार्टियों को स्वयं पूछताछ करने और प्रतिवादियों को लिखित रूप में पुष्टि करने की आवश्यकता होगी कि उन्होंने ऐसा किया है और वे केवल निविदा प्रस्तुत करने के लिए भारतीय रिज़र्व बैंक द्वारा दी गई जानकारी पर निर्भर नहीं हैं। यह जानकारी इस आधार पर दी जाती है कि यह भारतीय रिज़र्व बैंक या इसके किसी भी प्राधिकारी या एजेंसियों या उनके संबंधित अधिकारियों, कर्मचारियों, एजेंटों या सलाहकारों के लिए बाध्यकारी नहीं है।

भारतीय रिज़र्व बैंक परियोजना को आगे बढ़ाने या परियोजना के स्वरूप को बदलने के लिए, इस दस्तावेज़ में दर्शाई गई समय सारणी को बदलने या लागू होनेवाली प्रक्रिया या प्रणाली को बदलने का अधिकार सुरक्षित रखता है। यह इस परियोजना में रुचि दिखाने वाले किसी भी पक्ष से इस मुद्दे पर चर्चा करने से इनकार करने का अधिकार भी रखता है। इस परियोजना में रुचि दिखाने वाले किसी भी पक्ष या संस्थाओं को किसी भी प्रकार की लागत की प्रतिपूर्ति नहीं की जाएगी।

Disclaimer

Reserve Bank of India, Premises Department, Central Office, Mumbai has prepared this document to give background information on the Contract to the interested parties. While Reserve Bank of India has taken due care in the preparation of the information contained herein and believe it to be in order, neither Reserve Bank of India nor any of its authorities or agencies nor any of their respective officers, employees, agents or advisors give any warranty or make any representations, express or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with

The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so and they do not rely only on the information provided by Reserve Bank of India in submitting the e-Tender. The information is provided on the basis that it is non – binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents or advisors.

Reserve Bank of India reserves the right not to proceed with the Contract or to change the configuration of the Contract, to alter the time table reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest. No reimbursement of cost of any type will be paid to persons or entities expressing interest.

**SECTION- I:
Form of e-Tender**

To,

Smt. K. Nikhila
The Chief General Manager – in - Charge
Reserve Bank of India
Central office Building
Premises Department,
Mumbai-40001

Place: _____

Date: _____

Madam,

We have carefully examined the specifications and schedule of quantities relating to the works specified in the memorandum hereinafter set out and having visited and examined the installation site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the e-Tender. We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached Schedule of Quantities and in accordance in all respects with specifications and instructions in writing referred to in articles of agreement, general instructions to the Bidders and special conditions, conditions hereinbefore referred to, specifications, data sheet and schedule of quantities and with such materials as are provided for, by and in all other respects, in accordance with such conditions so far as they may be applicable.

MEMORANDUM

(a)	Description of works	Supply, Installation, Testing and Commissioning (SITC) Of Kitchen Equipment for 4th floor OLDR at Bank's Central Office Building, RBI, Fort, Mumbai
(b)	Estimated cost	35 lakh
(c)	Terms of payment	As per clause 3.12 General Instructions to Contractors and Special Conditions.
(d)	Earnest Money	Rs. 70,000/-
(e)	Time allowed for completion of work from 14 th day from the date of letter advising issue of work order.	30 days

2. We also agree that our Tender will remain **valid for acceptance by the Bank for 90 days from the date of opening of Part I of the Tender** and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing.

3. Should this e-Tender be accepted, I/we hereby agree to abide by and fulfil all the Terms and Conditions of the e-Tender and in default thereof, to forfeit and pay to you or your successors, or assignees or nominees such sums of money as are stipulated in the conditions contained in the e-Tender together with the written acceptance of the Contract.

4. I/We understand that you reserve the right to accept or reject any or all the e- Tender either in full or in part without assigning any reason therefor. We have deposited a sum of ₹ ----- as earnest money with the Reserve Bank of India, which amount is not to bear any interest. Should we fail to execute the Contract when called upon to do so, we do hereby agree that this sum shall be forfeited by us to the Reserve Bank of India.

5. The Tender submitted will be only through e-procurement of MSTC Portal.

Dated this _____ day of _____ 2024.

For and on behalf of M/s _____

(Signature with seal)

Name _____ Designation ____

Place _____ Date _____

(Certified true copy of the Power of Attorney of the above signatory should be uploaded in MSTC portal).

Witnesses

(1) Signature with _____

Name, address and date _____

(2) Signature with _____

Name, address and date _____

SECTION-II
Articles of Agreement

ARTICLES OF AGREEMENT made the _____ day of _____ between the Reserve Bank of India having its Central Office at Mumbai 400 001 (hereinafter called "the Employer") of the one part and _____ (hereinafter called "the Contractor") of the other part.

WHEREAS the Employer is desirous of Procurement of Kitchen equipment for 4th floor OLDR at Bank's Central Office Building, RBI, Fort, Mumbai and has caused drawings and specifications describing the work to be done. AND WHEREAS the said specifications, and the schedule of quantities have been signed by or on behalf of the parties hereto .

AND WHEREAS the Contractor has agreed to execute upon the subject work to the conditions set forth herein and to the conditions set forth in the special conditions and in the schedule of quantities and conditions of Contract as modified and finally accepted by both the parties (all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said drawings and/or described in the said Specifications and included in the Schedule of quantities at the respective rates therein set forth, amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as, the said Contract Amount").

NOW IT IS HEREBY AGREED AS FOLLOWS

1. In consideration of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the Contractor shall upon and subject to the said Conditions, execute and complete the work described in the said Specifications and the Schedule of Quantities.
2. The Employer shall pay the Contractor the said Contract Amount, or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.
3. In the said conditions hereinbefore mentioned, the DGM (Premises) shall act on behalf of the Employer.
4. The said Conditions, and Appendix thereto shall be read and construed as forming part of this Agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.
5. The agreement and documents mentioned herein shall form the basis of this contract.
6. The Contract is neither a fixed lump sum Contract nor a Piece Work Contract but is a Contract to carry out the complete work amounting to Rs.----- inclusive of GST amount to be paid for according to actual measured quantities at the rates contained in the Schedule of work and Probable quantities or as provided in the said Conditions.
7. The Contractor shall make good any damages done to walls, floors etc. after the completion of such works.
8. The Employer reserves to itself the right of altering the nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract.
9. Time shall be considered as the essence of the contract and the Contractor hereby agrees to commence the work from 14th day after the date of issue of formal works order as provided for in the said conditions and to complete the entire work within **30 days** subject nevertheless to the provisions for extensions of time.
10. All payments by the Employer under this contract will be made only at Mumbai.
11. All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Mumbai and only Courts at Mumbai shall have jurisdiction to determine the same.

12. That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor.

13. The Contractor hereby agrees to commence the work from 14th day of date of work award letter and to complete the entire work within **30 days** subject nevertheless to the provision for extension of time in writing by such form (i.e., by way of a deed of agreement or by exchange of letters / emails) as may be mutually decided by the parties.

14. Non-Disclosure Clause: -

The contractor shall not disclose directly or indirectly any information, materials and of the Bank's infrastructure/ system/equipment's etc. which may come to the profession or knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

15. Prevention of Sexual Harassment clause:-

(a) The Contractor / Agency shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013" in case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor/Agency shall ensure appropriate action under the said Act in respect to the complaint.

(b) Any complaint of sexual harassment from any aggrieved employee of the Contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.

(c) The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.

(d) The contractor shall be responsible for educating its employees about prevention of sexual

harassment at workplace and related issues.

(e) The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

16. Force Majeure (applicable during the currency of the completion period and subsequent committed DLP period) :-If either party is unable to perform its obligations under this Agreement due to the occurrence of an event beyond its control (such as acts of God, war like situations, riots, labor strike, government actions, earthquakes, cyclones, typhoons, and other natural calamities, etc.), that party will not be deemed to have defaulted under this Agreement. Each party agrees to use all reasonable efforts to enable performance under this Agreement to continue. If the period of non-performance due to a force majeure event exceeds 30 days, the party whose ability to perform has not been so affected may, by giving written notice, terminate this Agreement.

17. Performance Bank Guarantee (PBG) as security deposit: -

We shall furnish an amount equal to 10% (Ten percent) of the contract value in the form of a Bank Guarantee (BG) from any scheduled Bank in the form prescribed by the Bank as per Annexure towards entire period of currency of Contract for due fulfilment of the Contractual obligations by the contractor plus DLP plus 60 days.

18. Any penalty during the DLP period shall be recovered from any dues payable to the contractor. Any fault in the system shall be rectified as per the rectification time given below failing which penalty shall be applied during DLP.

S l o .	Condition	Rectification time	Penalty
1	Any defects resulting in failure of the Equipment's	24 hours	Rs. 1000/- per day

if the defect in the system is not rectified within the time as stated above. In addition to this, if the system is not rectified within the period of 2 days, the Bank shall have right to rectify the system at risk and cost of the contractor. The Bank shall have also right to invoke the BG as a penalty for delay in rectifying the system and terminate the contract, if service rendered by the contractor is found to be unsatisfactory.

IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these presents and two duplicates hereof the day and year first hereinabove written.

If the Contractor is a partnership or an individual

IN WITNESS WHEREOF the Employer has set its hands to these present through its duly authorized official and the Contractor has caused its common seal to be affixed hereunto and the said two duplicates/ has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written.

Signatures (If the contractor is Company.)

SIGNED AND DELIVERED BY THE Reserve Bank of India by the hand of Shri

(name and designation)

in the presence of
Witnesses

(1)
Address

(2)
Address

If the party is a partnership firm or an individual should be signed by all or on behalf of all the partners.

SIGNED AND DELIVERED BY THE Reserve Bank of India by the hand of Shri
_____ (name and designation)

in the presence of
Witnesses

(1)
Address

(2)
Address

THE COMMON SEAL OF _____
was hereunto affixed pursuant to the resolutions passed by its Board of Directors
at the meeting held on _____ in the presence of

(1) -----

(2) -----

If the Contractor signs under its common seal, the signature clause should tally with sealing clause in the Article of Association.

SECTION- III

General Instructions to e-Bidders and Special Conditions

3.0 Online Submission of e-Tender: -

The e-Tender shall be submitted through online. The e-Tender will be in two parts i.e. Part I containing technical specifications of equipment's offered, and the terms and conditions (Rates & Amounts of items shall not appear anywhere in this part) and Part II containing only rates of items and amounts stated in figures and words. Part II does not contain any terms and conditions and shall be submitted through online. Part I of e-Tenders will be opened at 16:00 Hrs. on -----, 2024. Part II of the e-Tenders will be opened on a subsequent date under intimation to all the e-Bidders. Telegraphic, Fax and e- mail Tenders will not be accepted. All copies of the Tenders should be duly signed and complete in all respects. Insertions, postscripts, additions and alterations shall not be valid unless confirmed by the Bidders signature.

3.1 e-Bidders are advised to use only the forms i.e., e Tender available on the website. Each page of the forms shall be signed and uploaded. Bidders are advised to submit Tender on MSTC website (www.mstcecommerce.com) within the stipulated time schedule.

3.2 If applicants desire to submit additional information, they may upload the same on MSTC website on their own letter head / paper. Each page of the forms shall be signed, filled and submitted / uploaded through online. The Tender should be uploaded and submit online within the stipulated time / date i.e., up to 15:00 Hrs. -----, 2024.

3.3 Part I – Technical & Commercial

3.3.1 Part I – Shall contain the unpriced Tender consisting of complete technical specification including documents and commercial terms and conditions technical aspects of the Tender such as equipment data sheets, makes of materials, technical description. The EMD shall be deposited through NEFT / Demand draft / BG. The NEFT details after submitting EMD through NEFT shall be uploaded with the Tender and Demand Draft / BG in lieu of EMD shall be submitted in person to Premises Dept., 5th floor, Reserve Bank of India, Central Office Building, Shahid Bhagat Singh Road, Mumbai – 400001 on or before 3:00 p.m. on ____, 2024.

Part I of the e-Tender as submitted in online shall contain the following: -

- i) Details of NEFT in lieu of EMD will be uploaded with part-I of the e-Tender or BG/DD in lieu of Earnest money shall be submitted in person to Premises Dept., 5th floor, Reserve Bank of India, Central Office Building, Shahid Bhagat Singh Road, Mumbai – 400001 within the above cited timeline.
- ii) Power of Attorney/authorization with the seal of the company/firm in the name of the person signing the Tender documents OR Declaration by the proprietor declaring the firm to be proprietorship firm if the case be.
- iii) Any other technical information the Bidder wishes to furnish.
- iv) List of deviations, if any, in commercial terms and conditions.
- v) List of deviations, if any, in technical specification.
- vi) Detailed proposed design, dimensions and full equipment details, as applicable.

vii) Detailed specifications of each of the offered items matching with the specifications contained under this contract along with manufacturer's catalogue / product brochure etc. If there are some variations in specifications and dimensions of the equipment's / products as contained under the manufacturer's catalogue / product brochures Vis-a via those given under the specifications contained under this e-Tender document, the specifications and dimensions given in this e-Tender document shall prevail.

viii) Full-fledged service setup should be available for the specified job either in Mumbai or at nearby city/place where from required quality after sales services can be regularly provided. Address & telephone / fax nos. of maintenance set-up shall be indicated.

ix) Technical data sheet / compliance of the Bank's specification as given under **Section-VII with tentative image of equipment** shall be filled up giving full information.

x) Other Certificates / Declarations as per Annexures enclosed to be submitted along with Tender part – I only.

xi) The original Manufacturer must be an ISO 9001, 14001 certified Company, proof of document shall be uploaded.

3.3.2 Pre-qualification Criteria: - As mentioned in the Notice Inviting Tender (NIT)

3.3.3. The Bidders are advised to visit the site of installation and acquaint themselves with the site conditions before submitting the Tender.

3.3.4. The Bidders are advised to upload the Tender based strictly on the General Conditions of the Contract and Technical Specifications contained in the Tender documents, and not to stipulate any deviations. If acceptance of the terms and conditions given in the Tender documents has any price implications, the same should be considered and included in the quoted price. Tender containing deviations from the terms and conditions is liable to be rejected.

3.3.5 The Bidders shall upload full details of the patent, trademark, registered design, intellectual property rights, copy rights, industrial property rights held by them or used by them of any third party with regard to design or any part of the system.

3.3.6 All information, correspondence letters shall be submitted in duplicate and addressed to CGM-in-Charge, Reserve Bank of India, Premises Department, Central Office Building, Shahid Bhagat Singh Road, Mumbai – 400001.

3.4 Part II -Price bid: - Part II containing price bid.

(a) This part shall contain prices in Indian Rupees only as per format (Part II) given in the e-Tender. No other enclosure is permitted in Part II. Change of terms and conditions and technical deviations, if any, found in Part II of the Tender will not be considered and will be treated as null and void.

(b) Rates should be quoted in columns specified through online process. No request for any change in rate or conditions after the opening of the part II Tender will be entertained.

(c) The rates quoted shall be deemed to be for the finished work i.e., charges for all materials, labor, insurance, transportation etc. **and excluding GST** and shall be firm and binding without any escalation whatsoever till the system is handed over to the Bank. **However, GST shall be quoted in respective rows in the price bid.**

(d) For any item, if the rate and amount do not tally with respect to the quantity, then the amount arrived on the basis of quoted rates shall only be acceptable.

3.5 Pre-Bid Meeting

Tender briefing meeting of the intending Tenderers will be held at 11:30 Hrs. on ____, 2024 to clarify any point/doubt raised by them in respect of the tender at Conference room, 5th floor, Premises Department, Central Office Building, RBI, Shahid Bhagat Singh Road, Mumbai. No separate communication will be sent for this meeting. All the intending Tenderers are advised to attend the meeting and study the tender documents. Kindly note that site visit, if necessary, shall be a part of this pre bid meeting. No bidder shall be allowed to visit the site separately before or after the date of pre bid meeting. Hence, all prospective bidders are advised to attend this meeting and carry out site visit to ascertain themselves of the feasibility of carrying out the entire work as per scope of the tender, before quoting their rates. The bidders may send an e-mail at achourasia@rbi.org.in or karthikrkumar@rbi.org.in or hrahaman@rbi.org.in for their queries or indicate any points/conditions/specifications which need to be clarified during the meeting. These issues will be discussed, and all the Tenderers will be advised suitably. The Tenderers are expected to get all the issues clarified during this meeting and therefore should desist from deviating from the Bank's tender conditions/specifications in their technical (Part I) and Price bids (Part II). Any Queries after the pre-bid meeting will not be entertained.

3.6 Opening of e-Tender: -

Part-I of the e-Tenders will be opened on August 07, 2024 at 16.00 hrs. IST through system. Price bid (Part II) of only such of those bidders who are found eligible after scrutiny of their Part –I of the Tenders will be opened on a subsequent working day which will be intimated to all the eligible Bidders.

3.7 Scope of Work: -

The extent of the work is defined to include all labor, transport, supervision etc. required for delivering the kitchen equipment at site, and subsequent upkeep and maintenance during DLP as defined.

3.8 Validity of e-Tender : -

The Tender along with the prices shall remain valid initially for a period of 90 days from the date of opening of Part I of e-Tender, which period may be further extended by mutual agreement in writing by the Bidder and the Bidder shall not cancel or withdraw the Tender during this period.

3.9 Lowest e-Tender not necessarily to be accepted: -

a) The Bank is not bound to accept the lowest or any e-Tender or to assign any reason for non-acceptance.

b) The Bidder whose e-Tender is not accepted shall not be entitled to claim any costs, charges, damages, and expenses of and incidental to or incurred by him through or in connection with his submission of e-Tenders, even though the Bank may elect to modify/withdraw the Tender

3.10 Earnest Money, Security Deposit & Security during Defect liability period: -

3.10.1 All Bidders shall deposit Earnest Money of Rs. 72,000/- (Rupees Seventy-two thousand only) through NEFT/DD/BG, details of NEFT: Beneficiary name: Reserve Bank of India, IFSC: **RBIS0COD001** (Numeric Zero at 5th, 9th and 10th place from left) ; A/c no. **41861403873**. Proof of remittance with transaction number (scanned copy) shall be attached / uploaded. **Please mention your company name in NEFT transaction remarks.** The Earnest Money Deposit (EMD) is also acceptable in DD and Bank Guarantee in the form prescribed by the Bank in Annex. Bank Guarantee / DD in lieu of Earnest money shall be submitted in person to Premises

Department., 5th floor, Reserve Bank of India, Central Office Building, Shahid Bhagat Singh Road, Mumbai – 400001 on or before 3:00 p.m. on August 07, 2024.

3.10.2 The EMD deposited of all the Bidder other than successful Bidder shall be refunded on expiry of bid validity (including extended validity) or on award of work to the successful Bidder whichever is earlier. No interest shall be paid on the said deposit. Under no circumstances, Earnest Money Deposit will be accepted in the form of fixed deposit receipts or insurance guarantee or cheque or cash.

3.10.3 The EMD of successful tenderer shall be released on acceptance of the tender and on production of a new Bank Guarantee called “Performance Bank Guarantee (PBG)” from any scheduled bank in the form prescribed by the Bank in Annex towards security deposit for due fulfilment of the Contract.

3.10.4 On receipt of intimation from the Bank of the acceptance of his/their Tender, **the successful Bidder shall be bound to implement the contract and within 14 days thereof.** The successful Bidder shall sign an agreement in accordance with the draft agreement and the Schedule of Conditions but the written acceptance by the Reserve Bank of India of a Tender will constitute a binding contract between the Reserve Bank of India and the person so bidders, whether such formal agreement is or is not subsequently executed.

3.10.5 EMD will be forfeited in the following situations: a) If the vendor / contractor withdraws bid after opening of the commercial bid. b) If the vendor / contractor fails to commence the work awarded to him / her within the prescribed time limit.

3.10.6 All compensation or other sums of money payable by the Contractor to the Employer under the terms of this Contract may be deducted from the security deposit if the amount so permits unless the contractor deposits such amounts in cash within ten days of issue of demand notice by the Bank.

3.11 Performance Bank Guarantee (PBG) as security deposit for completion period: -

On award of the work, the successful tenderer shall furnish an amount equal to 10% (Ten percent) of the contract value in the form of a Bank Guarantee (BG) from any scheduled Bank in the form prescribed by the Bank as per Annexure towards entire period of currency of Contract for due fulfilment of the Contractual obligations by the contractor plus DLP plus 60 days. Such Performance Bank Guarantee (PBG) should be submitted to the Bank within 14 days (seven) of the issue of work order.

Submission of PBG shall be ensured as stipulated in the tender. In case of delays in submission in unavoidable circumstances, charges for delay in submission of PBG shall be recovered from the bills of the contractor at Bank rate.

If the tenderer fails to furnish the Performance Bank Guarantee within stipulated time, their tender is liable to be cancelled and the **EMD deposited shall be enforced without prejudice**

for further loss or damage.

3.12 Terms / mode of Payment:-

The payment for the works to be executed under this contract shall be made as follows and no variation in the mode of payment will be acceptable to the Reserve Bank of India. The payment will be made as follows:

- 1) 60 % of the quoted rate on pro-rata basis against delivery of materials at site after checking the same by the Kitchen planner (engaged by Bank) / Bank's Engineer and on submission of the following documents:
 - a) Manufacturer's Inspection and Test Certificates/ Warranty certificates.
 - b) Contractor's Certificate that all components, parts, sub systems, consumables etc. for successful installation, commissioning and testing of the systems have been received at site in good condition and if any shortfall is noticed during installation, commissioning and testing they will be supplied free of cost including delivery charges to the Bank.
 - c) Policies of insurance covering all the risk as mentioned at para 3.14.
2. Balance 25% of the quoted rates against erection and testing.
3. Balance 15% of the quoted rates after commissioning and handing over of the entire system and submission of PBG as per clause 3.11

Taxes:-

The rates should be quoted exclusive of GST. However, the bidders shall quote applicable GST in respective rows, failing which the bids are liable to be rejected without any further correspondence. In case the bidders are having any partial or full exemption from payment of GST, the same should be supported by applicable certificate issued by competent authority. Further, the evaluation of bids shall be on base rate only. As per Indian laws, income tax will be deducted at source and a certificate for the same will be issued to the contractor.

3.14 Insurance:-

The contractor shall, **from the date of commencement of the works**, insure the works at his cost and keep them insured until the virtual completion of the entire work against loss or damage by fire with an office in the joint names of the employer and the contractor (**the name of the former i.e. RBI being placed first in the policy**) for the full amount of the contract. Such policy shall cover the property of the "Employer" only. The contractor shall deposit the policy and receipts for the premium with the employer. In default of the contractor, insuring as provided above, the employer may so ensure the works and may deduct the premium paid from any moneys due, penalty etc., or which may become due to the Contractor without prejudice to the other rights of the Employer in respect of such default. In case it becomes necessary to suspend the works, the Contractor shall as soon as the claim under the policy is settled, or the work reinstated by the Insurance Office, should they elect to do so, proceed with all due diligence with the completion of the works in same manner as though the fire had not occurred and in all respects under the same conditions of Contract. The Contractor in case of rebuilding or reinstatement after fire shall be entitled to such extension of time for completion as deems fit.

The contractor shall take all insurances at his cost to cover all kinds of risks from the time the equipment's/materials leave the manufacturer's works till handing over the said system to the Bank, in the joint names of the Bank and the contractor and it shall cover the following risks.

- Contractor's All Risk policy for the full Contract Value, including earthquake and fire risk.
- Transit insurance for transportation from manufacturer's works to site (By Air/sea/Road etc. as applicable).
- Workmen compensation policy for the employees of the contractor at site.
- Third party liability policy for a total of Rs. 10 lakh and with a limit of Rs. 2 lakh per person per accident.

Note: These policies shall be valid till the completion of the work & in the joint name of RBI with RBI's name being the first one. If the contractor does not provide these policies, the Bank reserves the right to take the above insurance policies themselves and recover the cost thereof from the bill of the contractor or any other action.

3.15 Completion Period:-

3.15.1 Time allowed for carrying out the work, as mentioned in the Memorandum, shall be strictly observed by the Contractor and it shall be reckoned from the 14th day of issue of the letter of acceptance of Tender. The work shall throughout the stipulated period of the contract be proceeded with all the diligence and if the contractor fails to complete the work within the specified period, he shall be liable to pay liquidated damages as defined in "Appendix herein before referred to" of the contract.

3.15.2 **The contractor shall submit a Bar Chart for completion of the work within the contractual completion period within 14 days after the date of issue of work order.** Such chart shall include all activities like the date of supply of material at site, item wise completion of work etc., and obtain the approval of the Bank.

3.15.3 The responsibility and safety of the materials stored will be with the contractor. No accommodation will be provided for any worker by the Bank.

3.16 Warranty / Defects Liability Period (DLP):-

3.16.1 The entire system shall be warranted against all types of defects including any manufacturing/design/ installation defects etc. for a minimum period of one year (defect liability period) from the date of handing over of the equipment to the Bank. Any defects in the system/sub-assemblies found within the guarantee period shall be rectified /replaced by the tenderer free of cost within seven days from the date of complaint via mobile/Fax message/ e -mail etc. or else penalty will be levied as applicable. During this period, servicing at not less than FOUR servicing or as prescribed by the manufacturer shall be carried out free-of-cost, further attending to ANY NUMBER of break down calls as when required with free of cost. Tenderer shall also indicate the service facility they can offer at the place of installation and the telephone number & address of their service center.

3.16.2 The tenderers shall indicate details such as the service center with proof from which the proposed systems at Mumbai will be serviced, the staff strength at that center and the availability of spares for the system at that center.

3.16.3 Any penalty during the DLP period shall be recovered from any dues payable to the contractor. Any fault in the system shall be rectified as per the rectification time given below failing which penalty shall be applied during DLP.

Sl no.	Condition	Rectification time	Penalty

1	Any defects resulting in failure of the Equipment's	24 hours	Rs. 1000/- per day
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if the defect in the system is not rectified within the time as stated above. In addition to this, if the system is not rectified within the period of 2 days, the Bank shall have right to rectify the system at risk and cost of the contractor. The Bank shall have also right to invoke the BG as a penalty for delay in rectifying the system and terminate the contract, if service rendered by the contractor is found to be unsatisfactory.

3.17 Packing and Dispatch: -

The equipment shall be properly and securely packed in boxes and multiple handling and transportation by sea/ air / rail / road under Indian conditions. All equipment/components shall be delivered at the Bank's central Office Building, Mumbai.

3.18 Signing of Contract Agreement: -

a) The General instructions to the tenderers and special conditions, conditions herein before referred to Conditions of Contract and Technical Specifications and drawings enclosed with the tender documents, the subsequent correspondence exchanged between the Bank and the tenderer and the work order placed shall be the basis of the final contract to be entered into with the successful tenderer.

b) The Tenderer shall go through the terms and conditions given in the general conditions of contract herewith and his offer shall be strictly in line with the terms specified therein. No deviation from the terms and conditions specified shall be acceptable. Each page of the tender documents should be signed for his/their having acquainted himself/themselves in the general conditions of contract, Technical specifications, etc.

c) The tender submitted on behalf of a firm shall be signed by all the partners of the firm or a partner who has the necessary authority on behalf of the firm to enter the proposed contract. Otherwise, the tender may be rejected.

d) On receipt of intimation from the Bank of the acceptance of his/their tender, the successful tenderer shall be bound to implement the Contract and within 14 days thereof, the successful tenderer shall sign an agreement in accordance with the draft agreement. Notwithstanding the signing of the agreement the written acceptance by the Reserve Bank of India of a tender will constitute a binding agreement between the Reserve Bank of India and the person so tendering, whether such contract is or is not subsequently executed.

e) The contractor shall not assign the contract. He shall not sublet any portion of the contract except with the written consent of the Employer. In case of breach of these conditions, the Employer may serve a notice in writing on the Contractor rescinding the contract whereupon the security deposit shall stand forfeited to the Employer, without prejudice to his other remedies against the Contractor

3.20 Sufficiency of Schedule of Quantities: -

3.20.1 The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/or the Schedule of Rates and Prices which rates and prices shall cover all his obligations under the Contract, and all matters and things necessary for the proper completion of the works.

3.20.2 The quantities in the schedule of quantities approximately indicate the total extent

of work, however, it may vary to any extent and even be omitted thus altering the aggregate value of the contract.

3.21 Language

The Tender including all labels in drawings, documents, catalogues etc. shall be in English

3.22 Right to Accept Part Tender

The Bank reserves the right to accept the tender either in whole or in part at the same prices quoted by the Tenderer.

3.23 Evaluation of e- Tender

This e-Tender will be evaluated based on lowest quoted capital cost. However, the Bank is not bound to accept the lowest quoted tender and reserves the right to reject either or all the tenders, without assigning any reasons thereof.

3.24 Adherence to Specifications

The Contractor shall carry out all the work strictly in accordance with the detailed specifications and instructions of the Bank's engineer / kitchen planner. If in the opinion of the Bank's engineer nominal changes have to be made to suit the site condition and with the prior approval in writing of the Employer, the Contractor shall carry out the same without any extra charge.

3.25 Acquaintance with the site of work

The tenderer must obtain for himself on his own responsibility and at his own expense, all the information which may be necessary for the purpose of making a tender and for entering into a contract and must examine, inspect the site of the work, and acquaint himself with all local conditions, means of access to the work, nature of the work and all matters appertaining thereto. The Employer's decision in such cases shall be final and shall not be open to arbitration.

3.26 Schedule of quantities

A Schedule of Probable Quantities in respect of each work and Specifications accompany these Special Conditions. The Schedule of Probable Quantities is liable to alteration by omissions, deductions or additions at the discretion of the Employer. Each tender should contain not only the rates but also the value of each item of work entered in a separate column and all the items should be totaled in order to show the aggregate value of the entire tender.

3.27 Not entitled for any compensation

The contractor shall not be entitled to any compensation for any loss suffered by him on account of delays in commencing or executing the work, whatever the cause of delays may be, including delays arising out of modifications to the work entrusted to him or in any sub-contract connected therewith or delays in awarding contracts for other trades of the project or in commencement or completion of such works. The Employer does not accept liability for any sum besides the tender amount, subject to such variations as are provided for herein.

3.28 Bound to carry all items of the work

The successful tenderer is bound to carry out all items of work necessary for completion of the job even though such items are not included in the quantities and rates. Schedule of instruction in respect of such additional items and their quantities will be issued in writing by the Bank.

3.29 Application of Minimum wages/ gratuity/ Contract Labor Act to the workmen:- The contractor shall ensure that minimum wages/ gratuity as per statutory requirement are paid to all the workmen.

3.30 Labor License:- The contractor shall adhere to various provisions of the Contract Labor (Regulation & Abolition) Act 1970, if applicable under the said contract, and fulfil all the statutory requirements.

3.31 The successful Tenderer must co-operate with the other contractors appointed by the Bank so that the work shall proceed smoothly with the least possible delay.

3.32 Import License

Import License if required will be obtained by the Tenderer. All necessary documents/fees required to be submitted/paid to the relevant authorities, for obtaining the import license shall be the sole responsibility of the tenderer.

3.33 Provision of Rule 144(Xi) of the GFR 2017:

Compliance with the Rule 144(xi) of GFR 2017 inserted vide Office Memorandum (OM) F. No. 6/18/2019-PPD dated July 23, 2020 issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India, the public procurement orders issued in furtherance thereto, and their subsequent revision shall be mandatory.

In this regard, Bidder shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorized signatory in the format given in Annexure-G.

If this Undertaking / Declaration / Certificate submitted by the bidder is found to be false, his/her its tender / work order will be immediately terminated, and any legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit may be initiated and the Bank may also debar the bidder from participating in the tenders invited by the Bank in future.

3.34 Inspection and Testing of Equipment: Bank has engaged kitchen planner who will verify all the equipment in manufacturer unit / factory premises as per technical specification given in tender. He will visit the factory premises during manufacturing of the custom fabrication equipment and certify that equipment has been made as per tender specification. After thoroughly inspection by the Bank's Engineer & kitchen Planner, materials will be dispatched from the supplier factory premises.

3.35 Installation of Equipment: -

The kitchen planner has supervised the installation of all the equipment that will be carried out by the suppliers' technicians. Thereafter they shall have all the equipment and assets tested and commissioned in their presence to confirm its adherence to tender specifications and to certify its adequate working.

If during such inspections and tests the contracted items fail to conform to the tender specifications and standards, the Bank's Engineer / Kitchen Planner may reject them and the supplier shall either replace the rejected goods or make all alterations necessary to meet the specifications and standards, as required, free of cost to the Bank and resubmit the same to the Bank's Engineer / Kitchen Planer for conducting the inspections and tests again

3.36 Certification of Bills: -

The Bank's Engineer / Kitchen Planner shall certify the bills of the various manufacturers, once satisfied with the commissioning of their equipment.

Place:

Date :

Signature and seal of the tenderer

SAFETY CODE

1. First-aid appliances, including adequate supply of sterilized dressings and cotton wool, shall be Maintained in a readily accessible place.
2. The injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
4. No portable single ladder shall be over 8 meters in length, the width between the side rails not less than 30 cm (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used, an extra mazdoor shall be engaged for holding the ladder.
5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of the trench, whichever is more. All trenches and excavations shall be provided with necessary minimum height shall be one meter.
6. Every opening in the floor of a building or a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one meter.
7. No floor, roof or other part of the structure shall be so over-loaded with debris or materials as to render it unsafe.
8. Workers employed on mixing and handling material such as asphalt, cement, mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand-gloves.
9. Those engaged in welding works shall be provided with welder's protective eye- shields and gloves.
10. No paint containing lead or lead products shall be used except in the form of paste or readymade paint.
11. Suitable face masks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
12. Hoisting machines and tackles used in the work, including their attachments, anchorage and supports shall be in perfect condition.
13. The ropes used in hoisting or lowering material or as a means of suspension shall be of durable quality and adequate strength and free from defects.

Place:

Date:

Seal & Signature of the Bidder.

FIRE SAFETY

- i Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- i Only ISI marked 3 pin plug and other appliances and equipment shall be used.
- ii Electrical power cables/wires used shall not have any joints and shall be properly rated.
- iv All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
- v Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers/Personnel, work shall be started.
- vi Two buckets of water and sand shall be kept in an easily accessible area on the site.
- vii Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- viii Used paint drums shall be stored in specified store only after closing them properly.
- ix Personal protective equipment's such as safety shoes, hand gloves, welder's mask, ear plug etc. depending upon the requirement of the work shall be provided by the contractor to the workmen to prevent occupational health hazards.
- x The safety belt shall be provided by the contractor and used by the workmen while working from height for more than 10' from Ground level.
- xi None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- xii Both the staircase doors shall be normally kept closed.
- xiii None of the fire extinguishers shall be removed/shifted from its designated location.
- xiv Power supply shall be switched off from the Centrals when equipment is not in use.
- xv Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xvi Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xvii Battery operated emergency light/torches shall be provided by the contractor to the workmen while working beyond office hours.

Place:

Date:

Seal & Signature of the Bidder.

SECTION-IV

The Conditions Hereinbefore Referred To

1. In constructing these conditions, the specification, schedule of quantities and Contract Agreement, the following words shall have the meaning herein assigned to them except where subject or context otherwise requires.

- | | |
|---------------------------|---|
| a) "Employer" | Shall mean the Reserve Bank of India and shall include its assignees and successors. |
| b) In the case of company | "Contractor shall mean _____ a company incorporated under _____ and having its registered office at _____ and shall include its successors and assigns. |
| c) "Site" | Shall mean the site of the contract works including any building and erection thereon and any other land (inclusively) as aforesaid allotted by the Employer for the Contractor's use. |
| d) "This Contract" | Shall mean the Article of Agreement, the special conditions, the conditions, the Appendix, the schedule of quantities and specifications attached hereto and duly signed. |
| e) "Notice in writing" | Shall mean a notice in written, typed or printed or written notice characters sent (unless delivered personally otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post, it would have been delivered. |
| f) "Act of Insolvency" | Shall mean any Act of insolvency as defined by the Presidency Town Insolvency Act, or the provincial insolvency Act or any Act amending such original Act. |
| g) "Net Prices" | If in arriving at the contract amount the Contractor shall have added to or deducted from the total of items in the Tender any sum, either as a percentage or otherwise, then net price of any item in their Tender shall be the sum arrived at by adding to or deducting from the actual figures appearing in the Tender as the price of that the item a similar percentage or proportionate sum provided always that in determining the percentage or proportion of the sum so added or deducted by the Contractor the total amount of the any Prime Cost items and |

provisional sums of money shall be deducted from the total amount of the Tender. The expression "net rates" or "net prices" when used with reference to the contract or account shall be held to mean rates or prices so arrived at.

h) "The works" Shall mean e-Tender for SITC of Kitchen equipment for 4th floor OLDR at Bank's Central Office Building, RBI, Fort, Mumbai

2. Scope of Contract: The contractor shall carry out and complete the said work in every respect in accordance with this contract and with the directions of and to the satisfaction of the Kitchen Planner and Bank's Engineer. The Kitchen Planner / Bank's Engineer may in his absolute discretion and from time-to-time issue further drawings and/or written instructions, details, direction and explanations which are hereafter collectively referred to as " Kitchen Planner / Bank's Engineer's instruction with regard to":

- a) The variations or modifications of the design, quality or works or the addition or omission or substitutions of any work.
- b) Any discrepancy in the Drawing or between the Schedule of Quantities and/or Drawing and/or specifications.
- c) The removal from the site of any materials brought thereon by the contractor and the substitution of any other material therefor.
- d) The removal and/or re-execution of any works executed by the contractor.
- e) The dismissal from the works of any persons employed thereupon.
- f) The opening up for inspections of any work covered up.
- g) The amending and making good of any defects under clause 19 hereof.

The contractor shall forthwith comply with and duly execute any work comprised in such Bank's Engineer's instructions provided always that verbal instructions, directions and explanations given to the Contractor or his representative upon the works by the Bank's Engineer shall, if involving a variation, be confirmed in writing by the Contractor within seven days, such shall be deemed to be Employer's instructions within the scope of the Contract.

The contractor shall submit a statement of variations giving quantity and rates duly supported by analysis of rates, vouchers etc. The rates on scrutiny and final acceptance by the Employer shall form a supplementary Tender. The Employer shall not be liable for payment of such variations until these statements are sanctioned by him.

3. The Contract shall be executed in triplicate and the Bank's Engineer, the Employer and the Contractor shall be entitled to one executed copy each for his use. Before the issue of the final certificate to the Contractor he shall submit to the Bank's Engineer all catalogues and Specification data sheet.

4. The Contractor shall provide at his cost everything necessary for the proper execution of the works according to the intent and meaning of the Drawings, Schedule of Quantities and specifications taken together, whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred therefrom, and if the Contractor finds any discrepancy in the Drawings or

between the Drawings, Schedule of quantities and Specifications, he shall immediately and in writing refer the same to the Bank's Engineer, who shall decide which is to be followed.

5. Authorities, notices and patents: The Contractor shall conform to the provisions of any Act of the Legislature relating to the works, and to the regulations and bye-laws of any authority, and of any water, electricity supply and other companies and/or authorities with whose system the structure is proposed to be connected, and shall, before making any variations from the Drawings or Specifications that may be necessitated by so conforming, give to the Bank written notice, specifying the variation proposed to be made and the reason for making it and apply for instructions thereon. In case the Contractor shall not within ten days receive such instructions shall proceed with the work conforming to the provisions, regulations, or bye-laws in question, and any variation so necessitated shall be dealt with under clause 17 hereof.

The contractor shall bring to the attention of the Employer all notices required by the said Acts, regulations or byelaws to be given to any authority and pay to such authority or to any public office all fees that may be properly chargeable-in respect of the works and lodge the receipts with the Employer.

The Contractor shall indemnify the Employer against all claims in respect of patent rights and shall defend all actions arising from such claims and shall himself pay all royalties, license fees, damages cost and charges of all and every sort that may be legally incurred in respect thereof.

6. Setting out of work: The contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the position levels, dimensions and alignment of all parts thereof. If at any time any error in this respect shall appear during the progress of the works or within a period of one year from the completion of the works, the Contractor shall, if so required, at his own expense rectify such error to the satisfaction of the Bank's Engineer.

7. Materials and Workmanship to conform to description: All materials and workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or specifications and in accordance with the contract and the Contractor shall furnish to the Employer with all invoices, accounts, receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out any test of any materials.

8. Contractor's superintendence and representative on the works: The Contractor shall give all necessary personal superintendence during the execution of the works and so long thereafter as the Employer may consider necessary until the expiration of the "Defects Liability Period" stated in the Appendix hereto. The contractor shall, also during the whole time the works are in progress employ a competent representative who shall be constantly in attendance at the works while the men are to work. Any directions, explanations, instructions or notice given by the Bank's Engineer to such representative shall be held to be given to the Contractor.

9. Dismissal of workmen: The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Bank's Engineer.

10. Bank's Engineer / Kitchen planner: The term Bank's Engineer shall mean the person appointed and paid by the Employer and Kitchen Planner engaged by Bank to inspect the works. The Contractor shall afford the Bank's Engineer / Kitchen Planner every facility and assistance for inspecting the works and materials and for checking and measuring time and materials.

11. The Bank's Engineer, or the Employer shall have power to give notice to the Contractor or to his representative of non-approval or any work or materials and such work shall be suspended, or the use of such materials shall be discontinued. The work will from time to time be examined by the Assistant Manager

(Tech.) but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at a stage of the works or after the same is completed. Subject to the limitations of this clause the Contractor shall take instructions only from the Bank's Engineer.

12. Assignment and Subletting: The whole of the works included in the Contract shall be executed by the Contractor and the contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part share thereof or any interest therein without the prior written consent of the Employer and not undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.

13. No alteration, omission or variation shall vitiate this contract but in case the Bank's Engineer thinks proper at any time during the progress of the works to make any alterations in, or addition to, or omissions from the works or any alteration in the kind of quality of the materials to be used therein and shall give notice thereof in writing under his hand to the Contractor, the Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract. Stipulations, specifications or Contract Drawings without the previous consent in writing of the Employer and the value of such extra's alterations, additions or omission shall, in all cases, be determined by the Employer in accordance with the provisions of Clause 16 hereof, and the same shall be added to, or deducted from the Contract Amount, as the case may be accordingly.

14. Schedule of Quantities: The Schedule of quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of Measurement.

Any error in description or in quantity or in omission of items from the schedule of quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 16 hereof, shall be added to, or deducted from the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's schedule of rates.

15. Sufficiency of Schedule of Quantities: The Contractor shall be deemed to have satisfied himself before Tendering as to the correctness and sufficiency of his e- Tender for the works and of the prices stated in the Schedule of Quantities and/or the schedule of rates and prices which rates and prices shall cover all his obligations under the contract, and all matters and things necessary for the proper completion of the works.

16. Measurement of works: The Bank's Engineer / kitchen planner (engaged by Bank) may, from time to time, intimate to the contractor that he requires the works to be measured, and the Contractor shall forthwith attend or send a qualified agent to assist Bank's Engineer in taking such measurements and calculations and to furnish all particulars or to give all assistance required by any of them.

The measurements shall be recorded and entered in computerized format in the first instance by the contractor, and a hard copy shall be submitted to the department. All entries shall be made exactly as per the extant procedure for recording conventional MBs. The contractor shall incorporate all such changes or corrections, as may be done during these checks, to his draft computerized measurements and submit to the department the corrected computerized measurement in the form of a book, duly hard bound with its page machine numbered.

Should the Contractor not attend or neglect or omit to send such agent then the measurement taken by the Bank's Engineer or a person approved by him shall be taken to be correct measurement of the works. Such measurements shall be taken in accordance with the Mode of Measurements detailed in the Specifications.

The Contractor or his Agent may at the time of measurement take such notes and measurement as he may require.

All authorized extra works, omissions and all variations made with the prior approval in writing of Employer shall be included in such measurements.

17. Prices for extra: The Contractor may, when authorized and shall, when directed, in writing by the Employer, add to, omit from, or vary the works shown upon the drawings, or described in the specification, or included in the schedule of Quantities, but the contractor shall make no addition, omission or variation without such authorization or direction. A verbal authority or direction by the Bank's Engineer shall, if confirmed by them in writing within seven days, be deemed to have been given in writing.

No claim for an extra shall be allowed unless it shall have been executed under provisions of clause above hereof with the concurrence of the Employer herein mentioned. Any such extra in herein referred to as authorized and shall be made in accordance with the following provisions.

(a) (i) The net rates or prices in the original Tender shall determine the valuation of the extra work where such extra work in similar character and executed under conditions as the work priced therein.

(ii) Rates for all items, wherever possible should be derived out of the rates given in the priced Schedule of Quantities.

(b) The net prices of the original Tender shall determine the value of items omitted provided if omissions vary the conditions under which any remaining items of works are carried out, the prices for the same shall be valued under sub-clause(c) hereof.

(c) Where the extra works are not of similar character and/or quoted under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative the amount of the whole of the Contract works or to any part thereof shall be such that in the opinion of the Bank's engineer, the net rate or price contained in the priced Schedule of Quantities or Tender or for any item of the works involves loss or expenses beyond that reasonably contemplated by the contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances he shall think reasonable and proper, with the prior approval in writing of the Employer.

(d) Where extra work cannot be properly measured or valued, the Contractor shall be allowed day work prices as the net rates stated in the Tender or the Priced Schedule or Quantities or, if not so stated, then in accordance with the local day work rates and wages for the district provided that in either case vouchers specifying the daily time (the workmen's names) and materials employed be delivered for verification to the Bank's Engineer at or before the end of the week following that in which the work has been executed plus 15% towards establishment charges, contractor's overhead and profits.

The measurement and valuation in respect of the Contract shall be completed within the "period of final measurements" stated in the Appendix or if not stated then within six months of the completion of the Contract works as defined in Clause 21 hereof.

18. Unfixed materials when taken into account to be the property of the Employer

Where in any certificates (of which the Contractor has received payment) the Bank's Engineer has included the value of any unfixed materials included for and/or placed on or adjacent to the works such materials shall become the property of the Employer and they shall not be removed except for use upon the works, without the written authority of the Employer. The Contractor shall be liable for any loss of, or damage to, such materials.

19. Removal of improper work : The Employer shall, during the progress of the works, have power to order in writing from time to time the removal from the works within such reasonable time or times as may be specified in the order of any materials which in the opinion of the Bank's Engineer are not in accordance with the Specifications, the substitutions of proper materials, and the removal and proper re- execution of any work executed with materials or workmanship not in accordance with the drawings & specifications or instructions and the contractor shall forthwith carry out such order at his own cost. In case of default on the part of Contractor to carry out such order, the Employer shall have the power to employ any pay other persons to carry out the same; and all expenses consequent thereon, or incidental thereto, shall be borne by the Contractor, or may be deducted by the Employer from any moneys due, or that may become due, to the Contractor.

20. Defects after virtual completion : Any defect, shrinkage, settlement or other fault which may appear within the "Defects Liability Period" stated in the Appendix hereto, or, if none stated them within twelve months after the virtual completion of the works, arising in the opinion of the Employer from materials of workmanship not in accordance with the contract, shall upon the direction in writing of the Employer, and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Employer may employ and pay other persons to amend and make good such defects, shrinkage settlements or other faults, and all damages loss and expenses consequent thereon are incidental thereto shall be made good and borne by the Employer or may be deducted by the Employer, upon the Bank's Engineer's Certificate in writing, from any money due or that may become due to the Contractor, or the Employer may in lieu of such amending and making good by the Contractor deduct from any money due to the Contractor a sum, to be determined by the Employer equivalent to the cost of amending such work and in the event of the amount retained under clause 32 hereof being insufficient, recover the balance from the Contractor, together with any expenses the Employer may have incurred in connection therewith. Should any defective work have been done or materials supplied by any sub-contractor employed on the works who has been nominated as provided under clause 11 and 21 hereof, the contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provision of this clause 2 hereof. The contractor shall remain liable under the provisions of this clause the signing of any certificate or the passing of any accounts by the Employer.

21. Certificate of virtual completion and defects liability period: The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The defects liability period shall commence from the date of such certificates.

22. Nominated Sub-Contractor: All Specialists, Merchants, Tradesmen and others executing any work of supplying and fixing any goods for which the prime cost prices or provisional sums are included in the Schedule of Quantities and/or Specifications who may be nominated or selected by the Employer or hereby declared to be sub- contractors employed by the contractor and are herein referred to as nominated sub- contractors.

No nominated sub-contractors shall be employed on or in connection with the works against the Contractor shall make reasonable objection are (say where the Bank and the Contractor shall otherwise agree) who will not enter into contract providing.

(a) That the nominated sub-contractor shall indemnify the contractor against the same obligation in respect of the sub-contract as the contractor is under in respect of this contract.

(b) That the nominated sub-contractor shall indemnify the contractor against claims in respect

of any negligence by the sub-contractors his servants or agents or any misuse by him or them or any scaffolding or other plant, the property of the Contractor or under any Workmen's Compensation Act in force.

(c) Payment shall be made to the nominated sub-contractor within fourteen days of his receipt of the Employer's Certificate provided that before any Certificate is issued the Contractor shall upon request furnish to the Bank proof that all nominated sub-contractors accounts included in previous certificates have been duly discharged; in default whereof the Employer may pay the same upon a Certificate of the Bank and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create private of contract as between Employer and Sub-Contractor.

23. Other persons employed by Employer: The Employer reserves the right to use premises and any portion of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons, and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.

24. Insurance in respect of damage to person and property: The Contractor shall be responsible for all injury to persons, animals or things, and for all structural and decorative damage to property which may arise from the operation or neglect of himself or of any nominated sub-contractor or any employee of either, whether such injury or damage arises from carelessness accident or any other clause whatever in any connected with the carrying out of this Contract. This clause shall be held to include inter alia any damage to buildings, whether immediately adjacent or otherwise, and any damage to road, streets, footpaths, bridges or ways as well as damage caused to the buildings and works forming the subject of this contract by frost, rain, wind or other inclemency of weather. The Contractor shall indemnify the Employer and hold it harmless in respect of all and any expenses arising from any such injury or damage to persons or property as aforesaid and also in respect of any claim made in respect of injury or damage under any acts of any legislature or otherwise and also in respect of any award or compensation or damages consequent upon such claim.

The Contractor shall reinstate all damage of every sort mentioned in this clause, so as to deliver up the whole of the Contract works complete to and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to the property of third parties.

An insurance policy covering third party liability shall be taken by the contractor to cover the loss/disablement of human life (persons not belonging to the contractor). This shall also cover the risk of damages to other's materials/equipment/properties including those, if any of the banks during construction/erection/commissioning of the said contract work at site. The value of third party liability for compensation for loss of human life or full /partial disablement shall be of required statutory value for full and partial disablement and shall nevertheless cover such compensation as may be awarded by a court of law. Cover for damage to other's equipment/property shall be as approved by the bank. The sub-contractors of the contractor shall not be holders or beneficiaries in the policy nor shall they be named in the policy. The bank shall be the principal holder of the policy along with the contractor. The bank reserves the exclusive right to assign the policy.

The Contractor shall indemnify the Employer against all claims which may be made against the Employer be any member of the public or other third party in respect of anything which may arise in respect of the works or in consequences thereof and shall at his own expenses arrange to effect and Maintain, until the virtual completion of the contract, with an approved office a policy of insurance in the joint names of the Employer and the Contractor against such risks and deposit such policy or policies with the Bank from time to time during the currency of this contract. The Contractor shall also similarly indemnify the Employer,

against all claims which may be made upon the Employer whether under the Workmen's Compensation Act or any other status in force during the currency of this contract or at common law in respect of any employee of the Contractor or any Sub-Contractor and shall at his own expenses effect and Maintain, in the joint names of the Employer and the Contractor against such risks and deposit such policy or policies with the Bank from time to time during currency of the Contract.

The Contractor shall be responsible for any liability which may be executed from the Insurance Policies above referred to and also for all other damage to any person, animal or property arising out of the incidental to the negligent or defective carrying out of this Contract transit, storage, erection, testing & commissioning policy. He shall also indemnify the Employer in respect of any costs, charges or expenses arising out of any claim or proceedings and also in respect of any award of compensation or damages arising therefrom.

The Employer shall be entitled to deduct the amount of any damage, compensation, costs, charges and expense arising of accruing from or in respect of any such claims or damage from any or all sums due or to become due to the Contractor without prejudice to the Employer's other rights in respect thereof.

The contractor shall, from the date of commencement of work , insure the works at his cost and keep them insure until the virtual completion of reworks, against loss or damage by fire with an office **in the joint names of the employer and the contractor (the name of the former being placed first in the policy) for the full amount of the contract.** Such policy shall cover the property of the "Employer" only. **The contractor shall deposit the policy and receipts for the premium with the employer within seven days(7) from the date of award of work.** In default of the contractor, insuring as provided above, the employer may so insure the works and may deduct the premium paid from any moneys due or which may become due to the Contractor without prejudice to the other rights of the Employer in respect of such default. In case it becomes necessary to suspend the works, the Contractor shall as soon as the claim under the policy is settled, or the work reinstated by the Insurance Office, should they elect to do so, proceed with all due diligence with the completion of the works in same manner as though the fire had not occurred and in all respects under the same conditions of Contract. The Contractor in case of rebuilding or reinstatement after fire shall be entitled to such extension of time for completion as deems fit.

25. Date of commencement and completion: The Contractor shall be allowed admittance to the site on "Date of Commencement" stated in the Appendix hereto, or each later date as may be specified by the Employer and be shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such painting or other decorative work as the bank may desire to delay) or before the "Date of Completion" stated in the Appendix subject nevertheless to provisions for extension of time hereinafter contained.

26. Damages for non-completion: If the Contractor fails to complete the works by the date stated in the Appendix or within any extended time under Clause 27 and 20 here the Contractor shall pay the Employer the sum named in the Appendix as " Liquidated Damages" for the period during which the said works shall so remain incomplete and the Employer may deduct such damages from any money due to the Contractor.

27. Delay and extension of time: If in the opinion of the Employer the works be delayed(a) by force majeure or (b) by reason of any exceptionally inclement weather or c) by reason of proceedings taken or threatened by or dispute with adjoining or neighboring owners or public authorities arising otherwise than through contractor's own default or (d) by the works or delays of other contractor or Tradesmen engaged or nominated by the Employer and not referred to in the schedule of quantities and/or specifications or (e) by reasons of Bank's Engineer instruction as per clause 16 hereof (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or (g) in consequence of the Contractor not having received in due time necessary instructions from the Bank for which he shall have

specifically applied in writing or (h) from other causes which the Bank may certify as beyond the control of contractor or (l) in the event, the value of the work exceed the value of the Priced Schedule of Quantities owing to variation, the Bank may make a fair and reasonable extension of time for completion shall as soon as may be given written notice thereof to the bank but the Contractor shall nevertheless constantly use his endeavors to prevent delay and shall do all that may reasonably has required to the satisfaction of Bank to proceed with work.

28. Contractor's failure to comply with Employers instruction: If the Contractor after receipt of written notice from the Employer requiring compliance within 10 days fails to comply with such further drawings and/or Bank's instructions the Employer may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer as a debt or may be deducted by him from any moneys due to the Contractor.

29. Termination of Contract by the Employer: If the Contractor being an individual or a firm commits any "act of insolvency" or shall be adjudged an insolvent or being an incorporated company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervisions of the court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so to show the reasonable satisfaction of the Bank that he is able to carry out and fulfill the Contract and to give security therefore, if so required by the Bank.

Or if the Contractor (whether an individual, first or incorporated company shall suffer execution or other process of court attaching property to be issued against the Contractor.

Or shall suffer any payment under this contract to be attached by or on behalf of any of the creditors of the Contractors.

Or shall assign to sublet this Contract without the consent in writing of the Employer first had and obtained.

Or shall charge or encumber this Contract or any payments due or which may become due to the Contractor hereunder.

- (i) Has abandoned the Contract, or
- (ii) Has failed to commence the works, or has without any lawful excuse under these conditions suspended the progresses of the works for fourteen days after receiving from the Bank notice to proceed, or
- (iii) Has failed to proceed with the work with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon, or
- (iv) Has failed to proceed with the work with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon, or
- (v) Has failed to remove materials from the site or to pull down and replace work for seven days receiving from the Bank written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions' or
- (vi) Has neglected or failed persistently to observe and perform all of any of the acts, matter or things by the Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases the Employer may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract, the whole of which shall continue in force as fully as if the Contract has not been so determined, and so if the works subsequently execute had been executed by or on behalf of the Contractor. And further, the Employer by his agents or servants may enter upon and taken possession of the works and all plant, tools scaffoldings, sheds, machinery, steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workmen in carrying on and completing the work or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act matter or thing to prevent or hinder such other contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The employer shall thereafter ascertain and certify in writing under his hand what of the said plant and materials so taken possessions or by the Employer and the expenses or loss which the Employer shall have been put to in procuring the works to be completed and the amount. If any, owing the Contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the Certificate of the Bank shall be final and conclusive between the parties.

30. Termination of Contract by Contractor: If this payment of the amount payable by the Employer under Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer, or if the Employer interferes with or obstructs the issue of any such Certificate, or if the Employer shall repudiate the Contract, or if the works be stopped for three months under the order of the Bank or the Employer or by any injunction or other order of any court of Law, then and in any of the said cases the Contractor shall be in liberty to determine the Contract by notice in writing to the Employer, and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose or the Contract.

In arriving at the amount of such payment the net rates contained in the Contractor's original Tender shall be followed or where the same may not apply valuation shall be made in accordance with Clause 17 hereof.

31. Delayed Payment: Any amounts payable by the Employer to the Contractor shall, if not paid within the 'period of honoring Certificates' names in the Appendix carry interest at the rate named in the Appendix as the "Rate of interest for delayed payment" from the date upon which sum ought to have been paid by the Employer until the payment.

32. The decision, opinion, direction Certificate (except for payment) with respect to all or any of the matters under Clauses 2(a, b), 4, 5, 13, 16 (a, b, c, d) hereof (which matters are herein referred to as the excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, shall be subject to the right of Arbitration and review under the Clause 32 hereof in the same way in all respects (including the provisions as to opening the reference).

33. Settlement of disputes by Arbitration: All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after the completion and whether before or after the determination abandonment or breach of the

contract) shall be referred to and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank with respect to any of the excepted matters shall be final and without appeal as stated in Clause 31 hereof. But if either the Contractor be dissatisfied on any matter on which a decision is taken by the Bank as above, except any of the expected matter the Contractor may within 28 days after receiving notice of such decision give a written notice to the other party requiring that the matters in dispute be arbitrated upon. Such written notice shall specify the matters, which are in dispute or difference of which such written notice has been given. If both the parties agree, a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The arbitrator or Arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause, and to determine all matters to dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or Arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the Arbitrator or the Arbitrators as the case may be, shall make an award in terms of such settlement or compromise.

Upon any such reference, the decision on the cost incidental to the reference and Award respectively shall be in the discretion of the arbitrator or Arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between the party and party and shall direct by whom and to whom and in what manner the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof.

The award of the arbitrator or Arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the Arbitrator or Arbitrators, as the case may be, is given, abide by the decision of the Bank. No award of the Arbitrator or Arbitrators, as the case may be, shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that arbitration under this Clause shall be a condition precedent to any right of action under the Contract.

34. Right of technical scrutiny of final bill

The Employer / kitchen planner, engaged by Bank shall have a right to cause a technical examination of the works and the final bill of the contractor including all supporting vouchers, abstracts, etc. to be made at the time of payment of the final bill. If as a result of this examination of otherwise any sum is found to have been overpaid or over certified it shall be lawful for the employer to recover the sum.

35. Employer entitled to cover compensation paid to workman

If, for any reason, the Employer is obliged, by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re- enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to the rights of the Employer under the said Act. The Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security

deposit or from any sum due by the Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the Contractor and upon his giving to the Employer full security to the satisfaction of the Employer for all costs for which the Employer might become liable in consequence of contesting such claim.

36. Abandonment of works

If at any time after the acceptance of the Tender, the Employer shall for any reasons whatsoever not requires the whole or any part of the works to be carried out, the Bank shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or other-wise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.

37. Return of surplus materials

Notwithstanding anything to the contrary contained in any or all the clauses of this Contact, where any material for the execution of the Contract is procured with the assistance of the Employer by purchase made under orders or permits or licenses issued by Government, the Contractor shall hold the said materials economically and solely for the purpose of the Contract and not dispose of them without the prior written permission of the Employer and return it to the Employer, if required by the Employer, at the price to be determined by the Bank having due regard to the conditions of the materials, the price to be determined not be exceed the purchase price thereof inclusive of sales tax, octroi and other such levies paid by the Contractor in respect thereof, in the event of breach of the aforesaid condition, the Contractor shall in addition to being liable to action for contravention of the terms of licenses or permit and/or criminal breach of trust, be liable to Employer for all moneys, advantages or profits resulting or which in the usual course would have resulted to his by reason of such breach.

38. Right of employer to terminate contract in the event of death of Contractor or individual

Without prejudice to any of the rights or remedies under this Contract, if the Contractor, being an individual, dies, the Employer shall have the option of terminating the contract without incurring any liability for such termination.

39. Non-Disclosure Clause

The contractor shall not disclose directly or indirectly any information, materials and of the Bank's infrastructure/ system/equipment's etc. which may come to the profession or knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be publish, or disclose ant particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or

termination of this agreement for whatever reason.

40. Prevention of Sexual Harassment clause

(f) The Contractor / Agency shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013" in case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor/Agency shall ensure appropriate action under the said Act in respect to the complaint.

(g) Any complaint of sexual harassment from any aggrieved employee of the Contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.

(h) The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.

(i) The contractor shall be responsible for educating its employees about prevention of sexual harassment at workplace and related issues.

(ii) The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

41. Force Majeure (applicable during the currency of the completion period and subsequent committed DLP) :- If either party is unable to perform its obligations under this Agreement due to the occurrence of an event beyond its control (such as acts of God, war like situations, riots, labor strike, government actions, earthquakes, cyclones, typhoons, and other natural calamities, etc.), that party will not be deemed to have defaulted under this Agreement. Each party agrees to use all reasonable efforts to enable performance under this Agreement to continue. If the period of non-performance due to a force majeure event exceeds 30 days, the party whose ability to perform has not been so affected may, by giving written notice, terminate this Agreement.

42. Debarment of firms from bidding: A firm/ bidder may be debarred from the bidding/ participation in Tender, on the following grounds:

1. If it is determined that the bidder has committed the following acts or omissions in contravention of the code of integrity:

(a) making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process.

(b) any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained, or an obligation avoided.

(c) any collusion bid rigging or anticompetitive behavior that may impair the transparency, fairness and the progress of the procurement process.

(d) improper use of information provided by the procuring entity to the bidder with on intent to gain unfair advantage in the procurement process or for personal gain

(e) any financial or business transactions between the bidder and any official of the procuring entity related to Tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly.

(f) any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process.

(g) obstruction of any investigation or auditing of a procurement process.

(h) making false declaration or providing false information for participation in a Tender process or to secure a contract.

(i) failed to disclose conflict of interest.

(j) failed to disclose any previous transgressions made in respect of the provisions of sub clause (1) with any public institution/entity in India or any other country during the last three years or of being debarred by any public procuring institution/entity.

2. For any actions or omissions by the bidder other than violation of code of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of sub-standard material, non-supply of material, abandonment of works, sub-standard quality of works, failure to abide terms of the Tender etc.

3. If the bidder has been convicted of an offence-

(a) under the Prevention of Corruption Act, 1988; or

(b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract.

43. Minimum wages to the workman:

The contractor shall ensure that minimum wages as per statutory requirement i.e. as per Central Labour Commissioner's Rates (C.L.C. rates) to be paid to all the workmen. A certificate or proof of payment to that effect, on every month, to be submitted to the Bank during period of execution of work and subsequent warranty period.

44. Labour License:

The contractor shall adhere to various provisions of the Contract Labour (Regulation & Abolition) Act 1970 and fulfill all the statutory requirements.

Place:

Date:

Signature of the Bidder with Seal.

SECTION-V

Appendix Herein before Referred To

1	Defects Liability Period	One year from the date of Virtual Completion
2	Period of Final Measurement	30 days
3	Date of Commencement	14 th day from the date of letter of Award of work.
4	Date of Completion	Date of virtual completion.
5	Rate of liquidated damages for non-completion of work.	0.25% of the estimated value per week subject to a maximum of 10% of the contract value.
6	Period for honoring certificates	One and half months for final bill.
7	Interest for delayed payment	3% per annum

Place:

Seal & signature of Contractor

Date:

SECTION-VI
SYSTEM REQUIREMENT AND SPECIAL CONDITIONS

1. During pre-bid meeting, all the bidders must compulsorily visit the site at Central Office Building, Mumbai and quote the rates so as to understand the exact requirement of the work.
2. Rates should be inclusive of civil works necessary to accomplish the task including the grouting using Dash Fasteners, welding and other minor works not specifically mentioned but are compulsory for completing the work.
3. The work should be carried out in such as manner to create minimum hindrance and trouble to existing ongoing operation.
4. Successful firm should co-operate with other contractor working in the same area. For the work an exclusive engineer should be deputed to supervise and monitor the work.
5. Bank will only provide incoming supply at one point and subsequent wiring using suitable size of copper cable is to be included in the work.
6. All the quantities mentioned are approximate and may vary on either side. Successful contractor is advised to procure the material after proper measurement at site.
7. The workmen will not be allowed to stay within the premises.
8. The water required for workmen can be availed from the available source at site free of cost.
9. The electric power required for the work can also be similarly drawn from the supply available at site free of cost.
10. Permission, if any, required from the local bodies shall be obtained by the Tenderer.
11. The intending Bidder can obtain any clarifications regarding the Tender drawings, specifications etc. from the department on any Bank's working day.
12. The Bidder may please note that, the work has to be carried out during the day time or as per the Bank's instructions. Therefore, the entire work involved shall be carried out with least disturbance to the occupants of the captioned colony and also day-to-day cleaning has to be done by the contractor. The wall/slab/column should be cut by chase-cutter only.
13. The tenderer shall prepare three copies of **as done / as build drawing** after completion of the work and shall submit along with the final bill.
14. The entire materials for the work shall be brought to the working area through the staircase and no freight lift will be available for lifting materials.
15. The debris/dust or any wastage generated out of the above work shall be cleaned as

frequently as required and as instructed by the Bank's Engineer.

16. All dismantling work and work generating noise shall be done during the day time and holidays and day time work shall have to be done on restricted hours. Contractor has to made availability of supply during the Evening & night time. Contractor shall take into account the above facts while quoting the rates.

17. The Bidder shall remove all the debris collected at site (from the Bank's premises) on everyday basis. The staircase and passages used by the laborers shall be cleaned properly, as per the entire satisfaction of Bank's Engineers.

18. The contractor shall depute a qualified supervisor during execution of the work. No work shall be carried out at site in unsupervised manner.

19. All the materials test certificates shall be provided by the firm during inspection of equipment at factory premises.

Place:-

Date:-

Seal & Signature of the Bidder.

SECTION - VII

Technical Specifications & Scope of Work

Scope of work: -

- i) Supply, installation, testing and commissioning of the following kitchen equipment and it's operational & maintenance training.
- ii) Preparation of drawings and get it approve by Kitchen Planner / from the Department before customization of equipment.
- iii) Upkeep and maintenance during DLP as defined.

Technical Specification: -

The detailed item-wise technical specifications are as tabulated under. The intending tenderers are requested to fill the compliance, tentative image , make and models offered in the fields provided:

In case, the configuration/specifications offered by the bidder are found to be inferior to the configurations/specifications prescribed in this Section, then the tender of such bidders shall be rejected out rightly.

Electrical Items-

Sr no.	Eqp. No.	Name of equipment	Category/	Size	TECHNICAL SPECIFICATION	Compliance of specification (Yes/No)	Tentative image and Offered make/ model
				LENGTH X WIDTH X HEIGHT			
PANTRY SECTION							
1	PN1	Pick up worktable with 2 u/s with oved shelf with heater strips (three side	Custom fab	1350 x 700 x 850 + 450 + 300	Top of 16 Gauge S.S. sheet, duly matt finished, sides and back of 18 Gauge S.S. sheet, framework of S.S. angle, under side to		

		close outside open)			be provided with 2 nos. of 18-gauge S.S under shelf, with 2 overhead shelves of 16 gauge S.S. duly strengthened, underside of upper overhead shelf to be fitted with 2.5 kW I phase, full length heating strip, S.S. 304 air Heaters, Infrared ceramic heater , to be covered on both sides by S.S. canopy to concentrate heat downwards, with thermostat and electrical cable/wire Polycab/ RR kabel/ finolex make, with 38mm x 38mm square. S.S. pipe legs, with adjustable nylon bullet feet.		
2	PN3	Heavy duty mixer grinder	Sujata/ Bajaj make	300 x 275 x 200	Sujata Magnapro ilb 1350 mixer grinder OR Bajaj make Nebula model		
3	PN4	Single compartment Sandwich griller	Custom fab	300 x 330 x 350	Single compartment type, top covers made of 18 Gauge S.S. sheet, with 15mm dia. S.S. pipe handles, with heavy weight MS griller plates, with front panel having complete electrical controls and fitting.		

Date:-

Place:-

Seal & Signature of the tenderer

4	PN5	Two door under counter refrigerator with cold bain marie 7 nos. 1/6 x 100mm deep gn pans with S.S. lids	Custom fab	1350 700 x 850 + 100	<p>Unit to have frost free refrigeration by forced draft ventilation technology, and be constructed of SS angle framework, with two shutters made of 18 gauge 304 quality S.S. duly matt finished and provided with magnetic gaskets, shutter contact frame to be made of 18 gauge magnetic steel 410 quality, top made of 16 Guage SS with 100mm high S.S. backsplash, top rear at centre. provided with raised insulated trough for cold bain marie accommodating 7 nos. 1/6 x 100 mm deep GN S.S. pans with transparent polycarbonate covers, sides and back of 18 gauge S.S. sheet, interior made of 20 gauge S.S. sheet, sides of interior provided with S.S. angles at 100mm distance for adjusting shelf position, provided with 3 nos. removable S.S. wire rod shelves per compartment, shutters provided with heavy duty C.P. self closing hinges and locking arrangement, compartments to have 0 to 4 degrees</p>		
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					Centigrade temperature range and pan temperature to be 5 to 8 degrees centigrade, insulated with PUF insulation, condensing unit with sealed compressor of Emerson/ Tecumseh/ Danfoss make, with digital temperature sub zero, dixel or carel make and ego make thermostat, with legs made of 38mm x 38mm square. S.S. pipe provided with adjustable nylon feet.		
5	PN6	Wall mounted salamander	Custom fab	750 x 350 x 350	Sides and top of 16 gauge S.S. sheet, with 20 gauge S.S. sheet double walled interior, with mineral glass wool insulation, with 3kw I phase, electrical heating element fitted at top, provided with S.S. rod grill with two insulated handles, with indicating light and ego make thermostat control, with arrangement for wall mounting.		

6	PN11	Four door vertical refrigerator	Custom fab	1420 x 839 x 2000	<p>Unit to have frost free refrigeration by forced draft ventilation technology, and be constructed of S.S. angle framework, with 4nos. shutters made of 18 gauge, 304 quality S.S. duly matt finished and provided with magnetic gaskets, shutter contact frame to be made of 18 Gauge magnetic steel 410 quality, sides, top and back of 20 gauge S.S. sheet, interior made of 20 gauge S.S. sheet, sides of interior provided with S.S. angles at 100mm distance for adjusting shelf position, provided with 3 nos. removable S.S. wire rod shelves per compartment, shutters provided with heavy duty CP self closing hinges and locking arrangement, compartments to have 2 to 5 degrees Centigrade temperature range, insulated with PUF insulation, condensing unit with sealed compressor of Emerson/ Tecumseh/ Danfoss make, with digital temperature sub zero, dixel or carel make, with legs made of 38mm x</p>		
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					38mm square. S.S. pipe provided with adjustable nylon feet.		
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CHINESE COOKING SECTION

7	CH8	Two door under counter refrigerator with overhead shelf with heater strips	Custom fab	1350 x 700 x 850 + 450 + 300	Top of 16 gauge S.S. sheet , duly matt finished, with sides and back of 18 gauge S.S. sheet, front provided with insulated 18 gauge S.S. shutters with locking arrangement, 304 quality S.S. duly matt finished and provided with magnetic gaskets, shutter contact frame to be made of 18 gauge magnetic steel 410 quality, sides of interior provided with S.S. angles at 100mm distance for adjusting shelf position, provided with 3 nos. removable S.S. wire rod shelves per compartment, shutters provided with heavy duty CP		
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self closing hinges and locking arrangement, compartments to have + 2 to + 5 degrees Centigrade temperature range, Unit to have **frost free refrigeration by forced draft ventilation technology**, and be constructed of S.S. angle framework, insulated with PUF insulation, condensing unit with sealed compressor of Emerson, Tecumseh or Danfoss make, with digital temperature with digital temperature sub zero, dixel or carel make, and ego make thermostat, unit to have 2 nos. 18 gauge S.S. overhead shelf, with insulated S.S. canopy fitted below top o/s provided 2.5 kW 1 phase R.R. heater strips with individual toggle switches on both sides, with legs made of 38mm x 38mm square. S.S. pipe provided with adjustable nylon feet.

TANDOOR & CHAPATI SECTION

8	TC2	Two door under counter refrigerator with overhead shelf with heater strips	Custom fab	1350 x 700 x 850 + 450 + 300	<p>Top of 16 gauge S.S. sheet , duly matt finished, with sides and back of 18 gauge S.S. sheet, front provided with insulated 18 gauge S.S. shutters with locking arrangement, 304 quality S.S. duly matt finished and provided with magnetic gaskets, shutter contact frame to be made of 18 gauge magnetic steel 410 quality, sides of interior provided with S.S. angles at 100mm distance for adjusting shelf position, provided with 3 nos. removable S.S. wire rod shelves per compartment, shutters provided with heavy duty CP self closing hinges and locking arrangement, compartments to have + 2 to + 5 degrees Centigrade temperature range, Unit to have frost free refrigeration by forced draft ventilation technology, and be constructed of S.S. angle framework, insulated with PUF insulation, condensing unit with sealed compressor of Emerson, Tecumseh or Danfoss make, with digital temperature with</p>		
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					digital temperature sub zero, dixel or carel make, and ego make thermostat, unit to have 2 nos. 18 gauge S.S. overhead shelf, with insulated S.S. canopy fitted below top o/s provided 2.5 kW i phase R.R. heater strips with individual toggle switches on both sides, with legs made of 38mm x 38mm square. S.S. pipe provided with adjustable nylon feet.		
9	TC3	Pick up worktable with 2 u/s with oved shelf with heater strips (three side close outside open)	Custom fab	1350 x 700 x 850 + 450 + 300	Top of 16 gauge S.S. sheet, duly matt finished, sides and back of 18 gauge S.S. sheet, framework of S.S. angle, underside to be provided with 2 nos. of 18 gauge S.S. under shelf, with 2 overhead shelves of 16 gauge S.S. duly strengthened, underside of upper overhead shelf to be fitted with 2.5 kW. I phase, full length heating strip, S.S. 304 air Heaters, Infrared ceramic heater , to be covered on both sides by S.S. canopy to concentrate heat downwards, with ego make thermostat and electrical cable/wire pollyca, rr kabel, finolex make, with 38mm x 38mm square. S.S. pipe		

					legs, with adjustable nylon bullet feet.		
GRINDING AREA							
10	GR6	Dough kneader	Spar make/ Sinmag make - 25 ltrs caps.		SPAR MAKE/ SINMAG MAKE- 25 LTRS CAPS.		
PASSAGE AREA							
11	PS3	Tea boiler	Pradeep make/ Generic make	20 LTRS. CAPS.	PRADEEP MAKE - 20 LTRS CAPS		
FRUIT PREP AREA							
12	FP4	Two door vertical freezer	Custom fab	737 x 839 x 2000	Unit to have frost free refrigeration by forced draft ventilation technology , and be constructed of S.S. angle framework, with 2nos. shutters made of 18 gauge, 304 quality S.S. duly matt finished and provided with magnetic gaskets, shutter contact frame to be made of 18 gauge magnetic steel 410 quality, sides, top and back of 20 gauge S.S. sheet, interior made of 20 gauge S.S. sheet, sides of interior provided with S.S. angles at 100mm distance for adjusting shelf position, provided with 3 nos. removable S.S. wire rod shelves per compartment, shutters provided with heavy duty CP self closing hinges		
58							

					<p>and locking arrangement, compartments to have minus 15 to minus 21 degrees Centigrade temperature range, insulated with PUF insulation, condensing unit with sealed compressor of Emerson, Tecumseh or Danfoss make, with digital temperature sub zero, dixel or carel make, with legs made of 38mm x 38mm square. S.S. pipe provided with adjustable nylon feet.</p>		
13	FP5	Two door vertical refrigerator	Custom fab	737 x 839 x 2000	<p>Unit to have frost free refrigeration by forced draft ventilation technology, and be constructed of S.S. angle framework, with 2nos. shutters made of 18 gauge, 304 quality S.S. duly matt finished and provided with magnetic gaskets, shutter contact frame to be made of 18 gauge magnetic steel 410 quality, sides, top and back of 20 gauge S.S. sheet, interior made of 20 gauge S.S. sheet, sides of interior provided with S.S. angles at 100mm distance for adjusting shelf position, provided with 3 nos. removable S.S. wire rod shelves per</p>		

					<p>compartment, shutters provided with heavy duty CP self closing hinges and locking arrangement, compartments to have 2 to 5 degrees Centigrade temperature range, insulated with PUF insulation, condensing unit with sealed compressor of Emerson, Tecumseh or Danfoss make, with digital temperature sub zero, dixel or carel make, with legs made of 38mm x 38mm square. S.S. pipe provided with adjustable nylon feet.</p>		
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SERVING COUNTER

14	SR2	Counter built in hot bain marie with 5 nos 1/1 gn pan with sneez guard	Make-Cornel	1850 x 660 x 230	Model-HBM5GD		
15	SR3	Counter built in cold bain marie with 2 nos 1/1 gn pan with sneez guard	Make-Cornel	850 x 660 x 600	Model-CBM2GF		
16	SR4	2nos 1/4 gn pan for spoons, built in civil counter	Custom fab	265 x 162	1/4 GN S.S. container of 150mm deep, fitted into civil counter. Provide with S.S. lids		

Civil Items-

PANTRY SECTION							
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17	PN2	Work table with 2 u/s	Custom fab	1250 x 700 x 850 + 100	Top made of 16 gauge S.S. sheet, with 100mm high S.S. backsplash, back of the backsplash to be fully closed with 16 gauge S.S. sheet with proper welding, with 2 nos. under shelf of 18 gauge S.S. sheet, with 38mm x 38mm square. S.S. pipe legs with nylon adjustable feet.		
18	PN7	Single sink unit with 1 u/s and removable strainer	Custom fab	600 x 700 x 850 + 100	Top and sink made of 16 gauge S.S. sheet duly matt finished, with sink of size 450mm x 450mm x 300mm deep located at rear with front apron, with 100mm high S.S. backsplash, back of the backsplash to be fully closed with 16 gauge S.S. sheet with proper welding, with one no. 18 gauge S.S. under shelf, with 38mm x 38mm square. S.S. pipe legs, with nylon adjustable feet. Provide removable strainer. Please quote with unit to be provided Tab of Jaquar Continental make model no. 321. Table mounted mixer with Sink tap connector flexible pipe 750mm long.		
19	PN8	S.S. wall shelf	Custom fab	2150 x 350 x 50	Entire shelf made of 16 gauge S.S. sheet, with sturdy S.S. angle brackets for wall		

fitting, with 50mm
high S.S. backsplash

CHINESE COOKING SECTION

20	CH1	Masala trolley two tier with S.S. containers	Custom fab	600 x 300 x 750	Two 18 gauge S.S. shelves of size 450 x 600 x 75mm ht. fitted above each other on 1.1/2" dia. S.S. pipe uprights extending into handles, with 150mm heavy duty rubberized castors, with locking arrangement . Provide S.S. cintainers		
21	CH2	Griddle plate with 1 u/s (1/3 grid rest plain)	Custom fab	800 x 800 x 750 + 100	L.P.G. / PNG. operated, top provided with 15mm thick polished m.s. plate fitted on S.S. angle frame work cladded with S.S., half of griddle plate to be fluted and half plain, sides and back of 18 gauge S.S. sheet, with S.S. spillage tray, with raised S.S. border on three sides, with S.S. front panel, with 2 nos. x RV 600 tube burners provided below plate, with needle control valves, with single 18 gauge S.S. sheet undershelf, with 38mm x 38mm square S.S. pipe legs, with nylon adjustable feet.		
22	CH3	Work table with 2 u/s	Custom fab	500 x 800 x 750 + 100	Top made of 16 gauge S.S. sheet, with 100mm high S.S. backsplash, back of the backsplash to be fully		

					closed with 16 gauge S.S. sheet with proper welding, with 2 nos. under shelf of 18 gauge S.S. sheet, with 38mm x 38mm square. S.S. pipe legs with nylon adjustable feet.		
23	CH4	Single burner range	Custom fab	600 x 800 x 750 + 100	Top border of 16 gauge S.S. sheet, with 1 no. "united" make (1, 00,000 BTU) LPG / PNG burners with heavy duty round vessel rests, with S.S. control panel, with needle control valves and pilot lamps, with 38mm x 38mm square S.S. pipe legs, with nylon adjustable feet.		
24	CH5	Three burner Chinese cooking range (two wok one stock pot)	Custom fab	1500 x 800 x 750 + 450	Top made 50mm sunken of 16 gauge S.S. sheet duly matt finished, with 450mm high S.S. backsplash provided with 2 nos. swivel type faucet, with 100mm wide S.S. drain channel at front for easy cleaning and at rear 15mm S.S. pipe with hole for flowing water at top, with folding cover on top, provided with 2 nos. H.P. burners (1,00,000 BTU), having special Chinese wok dome rests of 125mm height and 1 no. low pressure burner (21,000) for stockpot, with 20 gauge S.S. spillage trays, with		

					sides, back and front of 18 gauge S.S., with 25 dia. S.S. rod under shelf, burners provided with needle control valves and pilot lamps, front panel provided with control knob and plumbing for faucet and S.S. pipe, with 38mm x 38mm square. S.S. pipe legs, with nylon adjustable feet.		
25	CH6	Worktable with 2 u/s	Custom fab	500 x 800 x 750 + 450	Top made of 16 gauge S.S. sheet, with 100mm high S.S. backsplash, back of the backsplash to be fully closed with 16 gauge S.S. sheet with proper welding, with 2 nos. under shelf of 18 gauge S.S. sheet, with 38mm x 38mm square. S.S. pipe legs with nylon adjustable feet.		
26	CH7	Tabletop single basket deep fat fryer	Custom fab	300 x 450 x 300	Top border made of 16 gauge S.S. sheet, with one removable frying sinks / chambers made of S.S. of size 200 x 300 x 150 deep, with 3 KW, single phase, oil immersion heaters, with one removable S.S. mesh baskets, with thermostat controls mounted on rear panel, with 38mm x 38mm square. S.S. pipe legs with nylon adjustable feet.		

27	CH9	S.S. drain box with perforated strainer and S.S. grating	Custom fab	900 x 300 x 125	Drain box made of 18 gauge S.S. with 5mm border internal 3mm antiskit grating of with 18 gauge S.S. and perforated tray with handles of 18 gauge S.S.		
BULK COOKING SECTION							
28	BL2	Single sink unit with 1 u/s and removable strainer	Custom fab	550 x 700 x 850 + 100	Top and sink made of 16 gauge S.S. sheet duly matt finished, with sink of size 450mm x 450mm x 300mm deep located at rear with front apron, with 100mm high S.S. backsplash, back of the backsplash to be fully closed with 16 gauge S.S. sheet with proper welding, with one no. 18 gauge S.S. under shelf, with 38mm x 38mm square. S.S. pipe legs, with nylon adjustable feet. Provide removable strainer. Please quote with unit to be provided Tab of Jaquar Continental make model no. 321. Table mounted mixer with Sink tap connector flexible pipe 750mm long.		
29	BL3	Single burner bulk range	Custom fab	600 x 600 x 600	Top border of 16 gauge S.S. sheet, with 1 no. "united" make (1,00,000 BTU) LPG / PNG burners with heavy duty round vessel rests, with S.S. control panel, with needle control valves and		

					pilot lamps, with 38mm x 38mm square S.S. pipe legs, with nylon adjustable feet.		
30	BL4	Pot filler faucet (for bulk cooking)	Make-T & S		MODEL- B-0592		
31	BL5	S.S. drain box with perforated strainer and S.S. grating		300 x 300 x 125	Drain box made of 18 Gauge S.S. with 5mm border internal 3mm antiskit grating of with 18 gauge S.S. and perforated tray with handles of 18 gauge S.S.		

TANDOOR AND CHAPATI SECTION

32	TC1	Mobile worktable with 2 u/s	Custom fab	900 x 450 x 850	Top made of 16 gauge S.S. sheet, with 2 nos. under shelf of 18 gauge S.S. sheet, with 38mm x 38mm square. S.S. pipe legs with 150mm heavy duty rubberized castors, with locking arrangement		
33	TC4	S S tandoor Gas operated	Custom fab	800x850x100	Gas Operated, clay oven covered with necessary insulation, with full 16 gauge s.s. body, with wooden scarving, with heavy duty castor wheels.		
34	TC5	Worktable with 2 u/s	Custom fab	500 x 850 x 850 + 100	Top made of 16 gauge S.S. sheet, with 100mm high S.S. backsplash, back of the backsplash to be fully closed with 16 gauge S.S. sheet with proper welding, with 2 nos. under shelf of 18 gauge S.S. sheet, with 38mm x 38mm square. S.S. pipe		

					legs with nylon adjustable feet.		
35	TC6	S.S. rod for tandoor saliya	Custom fab	900 x 150	16 gauge S.S. 25mm dia. S.S. pipe, provided with wall fitting arrangements.		
NON-VEG COOKING SECTION							
36	NV3	Worktable with sink with removable strainer	Custom fab	1230 x 550 x 850 + 100	<p>Top and sink made of 16 gauge S.S. sheet duly matt finished, with sink of size 450 x 450 x 300mm deep with front cover up to the sink height., with 100mm high S.S. backsplash, back of the backsplash to be fully closed with 16 gauge S.S. sheet with proper welding, with one no. 18 gauge S.S. under shelf below sink and 2 nos. under shelf below remaining part of table, with 38mm x 38mm square. S.S. pipe legs with nylon adjustable feet.</p> <p>Please quote with unit to be provided</p> <p>Tab of Jaquar Continental make model no. 321.</p> <p>Table mounted mixer with Sink tap connector flexible pipe 750mm long.</p>		
37	NV5	S.S. drain box with perforated strainer and S.S. grating	Custom fab	300 x 300 x 125	Drain box made of 18 gauge S.S. with 5mm border internal 3mm anti skit grating of with 18 gauge S.S. and perforated tray with handles of 18 gauge S.S.		

GRINDING AREA

38	GR5	S.S. drain box with perforated strainer and S.S. grating	Custom fab	900 x 300 x 125	Drain box made of 18 gauge S.S. with 5mm border internal 3mm anti skit grating of with 18 gauge S.S. and perforated tray with handles of 18 gauge S.S.		
39		WALL MOUNTED WITH SWINGING CASTED SPOUT JAQUAR CONTITNENTAL (FOR GRINDING AREA) (for grinding area)	Jaquar continental		Sink cock wall mounted with swinging casted spout Jaquar Continental make model no.347		

POT WASH AREA

40	PW1	S.S. drain box with perforated strainer and S.S. grating	Custom fab	300 x 300 x 125	Drain box made of 18 Gauge S.S. with 5mm border internal 3mm anti skit grating of with 18 gauge S.S. and perforated tray with handles of 18 gauge S.S.		
41	PW2	Pot rack 4 shelf	Custom fab	1300 x 600 x 1500	Four shelves made of S.S. of 304 quality, with framing of shelves of 38mm x 38mm square pipe and shelves of 25mm x 25mm square pipes, with uprights of 38mm dia. S.S. pipe, with nylon adjustable feet.		
42		WALL MOUNTED WITH SWINGING CASTED SPOUT JAQUAR CONTITNENTAL	Jaquar continental		Sink cock wall mounted with swinging casted spout Jaquar Continental make model no.347		

DISH WASH AREA

43	DW1	Soiled dish landing table with overhead shelf for glass rack, garbage chute, cutlery basin	Custom fab	1800 x 750 x 850 + 500 + 230	<p>Top consisting of 75mm deep trough made of 16 Gauge S.S. sheet, duly matt finished, with complete under construction of S.S. angle frame, with garbage chute of 150mm dia. at RHS. from waiter's side. at front 38mm waste coupling on RHS at rear, with 16 gauge S.S. perforated shelf of 230mm ht. for glasses located at 200mm ht., with overhead pipe frames above made of 25mm dia. S.S. pipe for resting of glass racks on either side,, with 38mm x 38mm square. S.S. pipe legs, with nylon adjustable bullet feet, unit provided with 25mm dia. S.S. cross bracing, unit underside open on utility worker's side.</p>		
44	DW2	Twin sink pre - wash unit with removable strainer	Custom fab	1200 x 750 x 850 + 100	<p>Top and 2 sinks made of 16 Gauge S.S. sheet, with 100mm high S.S. backsplash, back of the backsplash to be fully closed with 16 gauge S.S. sheet with proper welding, sinks of 425mm x 425mm x 300mm deep with front apron to cover sink, under construction made of S.S., each sink provided with waste coupling and butterfly valve below waste</p>		

					coupling, with 16 gauge S.S. plate below each sink at cross bracing level to support extension pipe below butterfly valve, both sinks to double as pre-wash sinks for dish washing machine, unit to be provided with raised border type lipping closed on three sides, open only at RHS., with raw bedding to synchronise with dish washing machine lip, with 38mm x 38mm square. S.S. pipe uprights with nylon adjustable feet, with cross bracing for strengthening.		
45	DW3	Rinse spray unit / pre – wash spray unit– table mounted	Make-T&S		Table Mounted, make-T&S and model-5PR-2S12,		
46	DW4	S.S. drain box with perforated strainer and S.S. grating	Custom fab	900 x 300 x 125	Drain box made of 18 Gauge S.S. with 5mm border internal 3mm anti skit grating of with 18 gauge S.S. and perforated tray with handles of 18 gauge S.S.		
47	DW6	Rack landing table	Custom fab	700 x 750 x 850 + 100	Top of 16 gauge S.S. with 100mm high S.S. backsplash, with under construction of S.S., with raised border type lipping closed on three sides, open only at RHS., to synchronize with dish washing machine lip, underside provided with 4 pairs of S.S.		

					angles for holding dish washer baskets / racks, with 38mm x 38mm square, 18 gauge S.S. pipe legs with nylon adjustable feet.		
48	DW7	Clean rack 5 perforated shelf	Custom fab	1350 x 700 x 1950	Five shelves made of 16 gauge perforated S.S. sheet, duly reinforced with S.S. c channel from underneath, shelves mounted on S.S. angles, with 38mm x 38mm square 18 gauge S.S. pipe uprights, with nylon adjustable feet.		
PASSAGE AREA							
49	PS1	S.S. lockable storage cupboard	Custom fab	900 x 600 x 1950	Top side and back made of 16 gauge S.S. sheet, with 5 nos. under shelf of 18 gauge S.S. sheet, front provided with 2 nos. 18 gauge S.S. shutters, with locking arrangement with 38mm x 38mm square. S.S. pipe legs, with nylon adjustable feet.		
50	PS4	S.S. drain box with perforated strainer and S.S. grating	Custom fab	300 x 300 x 125	Drain box made of 18-gauge S.S. with 5mm border internal 3mm anti skit grating of with 18 gauge S.S. and perforated tray with handles of 18 gauge S.S.		

FRUIT PREP AREA

51	FP1	Worktable with sink with removable strainer	Custom fab	1350 x 600 x 850 + 100	<p>Top and sink made of 16 gauge S.S. sheet duly matt finished, with sink of size 450 x 450 x 300 deep with front cover up to the sink ht., with 100mm high S.S. backsplash, back of the backsplash to be fully closed with 16 gauge S.S. sheet with proper welding, with one no. 18 gauge S.S. under shelf below sink and 2 nos. under shelf below remaining part of table, with 38mm x 38mm square. S.S. pipe legs with nylon adjustable feet.</p> <p>Please quote with unit to be provided</p> <p>Tab of Jaquar Continental make model no. 321.</p> <p>Table mounted mixer with Sink tap connector flexible pipe 750mm long.</p>		
52	FP2	S.S. drain box with perforated strainer and S.S. grating	Custom fab	300 x 300 x 125	<p>Drain box made of 18-gauge S.S. with 5mm border internal 3mm anti skit grating of with 18 Gauge S.S. and perforated tray with handles of 18 Gauge S.S.</p>		
53	FP3	Worktable with 2 u/s	Custom fab	450 x 750 x 850 + 100	<p>Top made of 16 Gauge S.S. sheet, with 100mm high S.S. backsplash, back of the backsplash to be fully closed with 16 Gauge S.S. sheet with proper welding, with 2 nos. under shelf of</p>		

					18 Gauge S.S. sheet, with 38mm x 38mm square. S.S. pipe legs with nylon adjustable feet.		
54	FP6	Worktable with 2 u/s	Custom fab	1100 x 600 x 850 + 100	Top made of 16 Gauge S.S. sheet, with 100mm high S.S. backsplash, back of the backsplash to be fully closed with 16 Gauge S.S. sheet with proper welding, with 2 nos. under shelf of 18 Gauge S.S. sheet, with 38mm x 38mm square. S.S. pipe legs with nylon adjustable feet.		
SERVING COUNTER							
55	SR1	Sink fitted in civil counter	Custom fab	450 x 450 x 300	Entire sink and support frame made of 16 Gauge S.S., provided with waste coupling, to be fitted into civil counter. Please note quote with unit to be provided with Tap of Jaquar Continental make model no. 321. Table mounted mixer with Sink tap connector flexible pipe 750mm long.		
56	For store room	S.S. storage rack 5 shelf	Custom fab	900 x 600 x 1950	Five shelves made of 16 Gauge plain S.S. sheet, duly reinforced with S.S. c channel from underneath, shelves mounted on S.S. angles, with 38mm x 38mm square 18 Gauge S.S. pipe uprights, with nylon adjustable feet.		

57	For store room	S.S. storage rack 5 shelf	Custom fab	750 x 600 x 1950	Five shelves made of 16 gauge plain S.S. sheet, duly reinforced with S.S. c channel from underneath, shelves mounted on S.S. angles, with 38mm x 38mm square 18 gauge S.S. pipe uprights, with nylon adjustable feet.		
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SECTION-VIII

Schedule of Commercial & Technical Deviations

Schedule of Commercial Deviations:

We confirm that all commercial terms and conditions of the Bank except for deviations listed below.

Sr. No	Section No.	Clause No.	Deviation proposed
1	2	3	4

Seal & Signature of Bidder

Name:

Designation:

Date:

Schedule of Technical Deviations:

We confirm that all technical terms and conditions and specifications of the Bank except for deviations listed below.

S r . N o .	Sectio n No.	Clau se No.	Deviation proposed
1	2	3	4

Seal & Signature of Bidder

Name:

Designation:

Date:

SECTION-IX
Commercial Check List

Sr. No.	Description	Bank's Terms and conditions	Acceptance of Bank's terms and conditions (YES/NO)
1	Validity	90 days from opening of e-Tender part-I	
2	EMD	Rs. 72,000/-	
3	Terms of payment	As per clause 3.12 in Part I of the Tender	
4	Guarantee Period / DLP	One year from date of virtual Completion.	
5	Completion period	30 days from 14 th day of letter of award of work.	
6	Liquidated damages	0.25 % of the estimated value per week subject to a maximum of 10% of contract value.	
7	Insurance polies	As per clause 3.14 in Part I of the Tender	
8	Copy of Annexure- A, B, D, F to I.		
9	Section-VII- Technical data	To be uploaded with Part I of the Tender	
10	Section-VIII- Schedule of variation (commercial / Technical)		

Part II of the e- Tender should not contain any terms and conditions but only priced for bill of quantity. Terms and conditions, if any, incorporated in Part II, will not be valid or considered.

Place

Date

Seal & Signature of Contractor

FORMAT OF BANKERS' CERTIFICATE

(To be uploaded with the bidder)

1. Composition of the firm (whether Partnership"/ Private Limited / Proprietorship / Public Limited.)
2. Name of the Proprietor/ Partners/ Directors of the firm.
3. Turnover of the firm for the last 3 financial years (year wise).
2023-24
2022-23
2021-22
4. Credit facility/ Overdraft facility enjoyed by the firm.
5. Dealings
6. The period from which the firm has been banking with your bank.
7. Any other remarks.

You may also kindly forward your opinion whether the above firm is considered financially sound to be entrusted with the contract for works estimated to cost Rs. 35 Lakh.

(Signature)

For the Bank

- Note:-** 1. Bankers' certificates should be on letter head of the Bank and addressed to CGM-in-Charge, RBI, Premises Department, Central Office Building, Shahid Bhagat Singh Road, Mumbai-400 001
2. In case of partnership firm, certificate should include names of all partners as recorded with the Bank

FORMAT FOR POWER OF ATTORNEY FOR SIGNING OF PROPOSAL

(On Non-Judicial Stamp Paper of appropriate value)

(To be uploaded by the bidder)

Know all men by these presents, We.....(Name of the Bidder and address of their registered office) do hereby constitute, appoint and authorise Mr. / Ms.

.....(Name and residential address of Power of Attorney holder) who is presently employed with us and holding the position of

.....as our attorney, to do in our name and on our behalf, all such acts, deeds and things necessary in connection with or incidental to our bid for SITC of Kitchen equipment for 4th floor OLDR at Bank’s Central Office Building, RBI, Fort, Mumbai -400001 including signing and submission of all documents and providing information / responses to RBI, representing us in all matters before RBI, and generally dealing with RBI in all matters in connection with our proposal for the said Project.

We hereby agree to ratify all acts, deeds and things lawfully done by our said attorney pursuant to this Power of Attorney and that all acts, deeds and things done by our aforesaid attorney shall and shall always be deemed to have been done by us.

Note:

Power of Attorney should be properly stamped, and notarized Power of Attorney furnished shall be irrevocable.

Signature/(s) of the Bidder

Name/(s)

Stamp/Seal of the Bidder

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

Annexure 'C'

Proforma for Bank Guarantee In Lieu Of Earnest Money Deposit

(To be furnished by the bidder before due date for EMD)

(To be submitted on non-judicial stamp paper of appropriate value purchased in the name of the issuing Bank)

This deed of guarantee made this _____ day of _____ two thousand _____ between _____

_____ (Name of Banker) having its registered office at _____ (place) and one of its local offices at _____ (hereinafter referred to as the Surety), and Reserve Bank of India, an entity constituted by the Reserve Bank of India Act, 1934, having its Central Office at Central Office Building, Shahid Bhagat Singh Road, Mumbai-400 001 INDIA (hereinafter referred to as the Bank).

WHEREAS _____ (tenderer's name hereinafter referred to as 'Tenderer') a Company registered under _____ and having its registered office at _____ is bound to deposit with the Bank by way of earnest money INR -----in connection with SITC of Kitchen equipment for 4th floor OLDR at Bank's Central Office Building, RBI, Fort, Mumbai -400001 and the specifications and terms and conditions enclosed therein.

WHEREAS the tenderer as per clause No 3.11 Section III of Instructions to e- Tenderers and special conditions has agreed to furnish a Bank Guarantee valid up to ___ instead of deposit of earnest money in cash. NOW THIS WITNESSETH:

1. That the Surety in consideration of the above tender made by the tenderer to the Bank hereby undertakes to guarantee payment on demand without demur to the Bank the said amount of INR --- -----within one week from the date of receipt of the demand from the Bank on presentation of this deed of guarantee, which the tenderer is bound to deposit with the Bank by way of earnest money in connection with his tender.

2. This guarantee shall not be affected by any infirmity or irregularity on the part of the Tenderer or by the dissolution or any change in the constitution of the Bank, Tenderer or the Surety.

3. The Bank shall be eligible to make any claim under this guarantee if the E- Tenderer after submitting his tender, rescinds from his offer or modifies the terms and conditions thereof in a manner not acceptable to the Bank or expresses his unwillingness to accept the order after the Bank has decided to place order with the SITC of Kitchen equipment for 4th floor OLDR at Bank's Central Office Building, RBI, Fort, Mumbai -400001. The Banks' decision in this regard shall be final and binding.

4. The Surety shall not and cannot revoke this guarantee during its currency except with previous consent of the Bank in writing.

5. Notwithstanding anything contained in the foregoing, the Surety's liability under the guarantee is restricted to INR -----

6. This guarantee shall remain in force and effective up to _____ and shall expire and become ineffective on intimation thereof being given to the Surety by the Bank in which event this guarantee shall stand discharged.

7. The Surety will make the payment pursuant to the demand notice issued by the Bank, notwithstanding any dispute that may exist or arise between the e- Tenderer and the Bank or any other person.

8. Any forbearance, act or omission on the part of the Bank in enforcing any of the conditions of the said tender or showing of any indulgence by the Bank to the tenderer shall not discharge the Surety in any way and the obligations of the Surety under this guarantee shall be discharged only on the intimation thereof being given to the Surety by the Bank.

9. Notwithstanding anything contained hereinabove, unless a demand or claim under this guarantee is made on the Surety in writing on or before _____, the Surety shall be discharged from all liabilities under guarantee thereafter.

10. The Surety has the power to issue this guarantee under its Memorandum and Articles of Association and the person who is hereby executing this deed has the necessary powers to do so under the Power of Attorney granted to him by the Surety.

SIGNED AND DELIVERED

For and on behalf of

For and on behalf of above named Bank.

(Banker's Name and Seal)

Branch Manager (Banker's seal)

**Proforma for providing input for NEFT Payment
RTGS/NEFT/ECS – MANDATE AUTHORISATION FORM**

1. Supplier's / Vendor's Name:

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

2. Supplier's / Vendor's Name as per Bank Records:

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

3A. Supplier's Code

--	--	--	--	--	--

3B. Supplier's PAN Number: #

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

Quoting PAN No. in all the e>Returns has become 100% mandatory w.e.f. 14-02-2008, hence ensure to fill- up this and also send a photocopy of PAN duly self-attested. If there is any difference between the name given in the supplier's name and name given in the PAN card, then a note to explain the reason for the difference and the correlation between both.

4. Supplier's / Vendor's Complete Postal Address:

Door No.		Street:	
Location:		District:	
City:		State	PIN

5. Supplier's / Vendor's E-mail ID:

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

6. Supplier's / Vendor's Telephone Number & Mobile Phone Number:

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

7. Name of the Bank:

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

8. Bank (Branch) Postal Address:

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

9. RTGS*/NEFT /MICR- Code of the Branch:**

RTGS:	
NEFT:	
MICR:	

RTGS* - "Real Time Gross Settlement", NEFT** - "National Electronic Fund Transfer". MICR- Magnetic Ink Recognition Character These "IFSC" Codes are unique numbers of each Branch – "Indian Financial Services Code". For some Branches both the codes are the same and some Banks, may Maintain one Code No. for RTGS and another Code No. for NEFT. Hence, please fill-up both the rows, even if it is the same.

10. Nature of the Account: (Tick whichever is applicable & put 'x' mark for the balance two accounts):

11.	Saving Bank Account		Cash Credit Account:		Current Account:	

Bank Account Number of the Supplier: ©

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

© Fill up from the 1st column. For the balance left out blank columns, please mention 'x' mark. We hereby declare that the particulars given above are correct and complete. If the transaction is delayed for reasons of incomplete or incorrect information, we would not hold RBI responsible.

Date: **Supplier's Seal:** **Authorized Signature of the Supplier:**

Certified that the particulars as per Serial Numbers 2, 7 to 11 are correct as per our records.

Date: **Bank's Stamp** **Authorized Signature of the Officer of the Bank.**

**PROFORMA OF BANK GUARANTEE for PERFORMANCE SECURITY DEPOSIT/ Retention Money
(On Non-Judicial Stamp Paper of appropriate value purchased in the name of the issuing bank)**

Place: _____ Date : _____

To:
The CGM- in-charge
Premises Department
RBI,
Madam / Dear Sir

SITC of Kitchen equipment for 4th floor OLDR at Bank’s Central Office Building, RBI, Fort, Mumbai -400001.

WHEREAS Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called “the RBI”) has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s _____ (Name of the Contractor) (hereinafter called " the said Contractor" which expression shall include its successors and assigns). AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹. _____ (Rupees _____ only) (Amount in figures and words) for the due fulfilment by the said contractor of the terms and conditions contained in the contract. We, _____ (Name of the Bank), (hereinafter called “the Bank”), at the request of M/s _____, the contractor, do hereby undertake to pay to the RBI an amount not exceeding Rs _____ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. (Rupees only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of Rs. (Rupees only).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. (Rupees only) as

aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor

4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. (Rupees only).

b) Our liability under these presents shall not exceed the sum of Rs. (Rupees only) .

c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.

d) This guarantee shall remain in force upto (60 days beyond the Defect liability period) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

In witness whereof I/We of the Bank have signed and sealed this guarantee on the ----- -- day of ----- (Month) (Year) being herewith duly authorized.

For and on behalf of _____ (Name of the Bank)

Signature of authorized Bank official

Name:

Designation

Stamp/ Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of:

Witness 1

Signature

Name

Address

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified)

Annexure – ‘F’

DECLARATION OF COUNTRY OF ORIGIN

(To be furnished by the Bidder)

NAME OF WORK: SITC of Kitchen equipment for 4th floor OLDR at Bank’s Central Office Building,
RBI, Fort, Mumbai-400001

This is to certify that

a) The offered Kitchen equipment and other accessories are new:

b) The offered Kitchen equipment and other accessories offered for inspection before dispatch the works/factory of _____(address)

Therefore, Country of Origin of Kitchen equipment shall be_____.

Date : _____

(Name of the Company with address and Company Seal)

Note: Specific address shall be provided for carrying out pre-delivery inspection at the works of the manufacturer.

Performa for Undertaking / Declaration / Certificate by the Bidder regarding country sharing land border with India.

(To be submitted by bidders on their letter head duly sealed and signed by the authorized signatory)

To,

The Chief General Manager- in-charge
Reserve Bank of India
Premises Department, 5th floor,
Central Office Building,
Shahid Bhagat Singh road,
Mumbai- 400001

Name of Work: SITC of Kitchen equipment for 4th floor OLDR at Bank's Central Office Building, RBI, Fort, Mumbai -400001

I / We (Name and address, including Country of location of bidder) have read and understood the contents of the Office Memorandum (OM) F. No. 6/18/2019-PPD dated July 23, 2020 and its subsequent orders / revision issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India regarding the restrictions on procurement from a bidder of a country which shares a land border with India.

2. I / We certify that (Name of the bidder)

i. is not from a country sharing land border with India, or

ii. is from a country sharing land border with India and has been registered with the Competent Authority, the certificate of which is enclosed, or

iii. is from a country sharing land border with India where Government of India has extended lines of credit, or

iv. is from a country sharing land border with India where Government of India is engaged in development projects.

(Strikeout whichever of the above is not applicable).

3. I / We hereby certify that (Name of bidder) fulfils all requirements in this regard and is eligible to be considered under the provision of the above referred Office Memorandum and its subsequent orders / revision. I/We also undertake that even in case of contracts where we are permitted by the Bank /RBI to sub-contract I/we(Name of bidder) will not sub-contract any work to a contractor from country (ies) sharing land border with India, unless such contractor fulfils all the requirements contained in the above referred office memorandum / order.

4. I/We know and understand that, if this Undertaking / Declaration / Certificate submitted by us found to be false, Bank shall be free to reject / terminate our Tender / Work Order and that the Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit and / or debarring us from participating in Tenders invited by the Bank in future.

Signature and name of the
authorized signatory of the Bidder
with Rubber Stamp

Date:

Place:

Annexure-‘H’

Undertaking to be included in Tender regarding declaration of debarment by public institution(s)

(To be submitted by the Bidder on their letterhead)

Name of Work: SITC of Kitchen equipment for 4th floor OLDR at Bank’s Central Office

Building, RBI, Fort, Mumbai -400001.

1. I/We (Name of the bidder) declare that

a) I/we or any of our allied firm* is/ are not debarred/suspended/ blacklisted by any public institution/entity in India or any other country on bid). (on last date of submission of bid)

b) I/We or any of our allied firm* have not made any transgression in respect of the code of integrity (as mentioned in the Tender) with any public institution/entity in India or any other country in last three years (on last date of submission of bid).

c) we will inform the Bank in writing, in case, I/we or any of our allied firm* is/are debarred/suspended/blacklisted by any public institution/entity in India or any other country on or before award of work for the captioned work.

2 I/We (Name of the bidder) declare that we or our allied firm* (Name of the allied firm(s)) is/ are debarred / suspended/blacklisted by (Name and address of public institution in India or any other country) and the same effective up to (date). A copy of such letter is attached for your information and record.

(seal and signature of the bidder)

Date

Place

(Strike out one of the above two declarations which is not applicable)

*Allied Firm: A firm would be termed as “allied firm” if the management is common, or substantial or majority shares are owned by the banned/ suspended firm and by virtue of this it has a controlling voice. Further all successor firms will also be considered as allied firms.

Annexure-‘I’

FORMAT OF MEASUREMENT BOOK

M.B.No. _____

Page No. _____

Tender No./ Page No.	Item Tender No.	Full Description of item of work	Measurements				Quantity
			No.	L	B	D/H	

Abstract of cost for Running/Final Bill

Running Bill no:

M.B. No. _____

Page No. _____

Serial No.	Tender Item No.	Description	Quantity	Rate ₹	Unit	Amount ₹
1	2	3	4	5	6	7

Unpriced Bid / Bill of Quantity

e-Tender no: -

Name of the Work: **SITC of Kitchen equipment for 4th floor OLDR at Bank's Central Office Building, RBI, Fort, Mumbai-400001**

Note: Please note that rates should be quoted exclusive of GST. However, the bidders shall quote applicable GST in respective row, failing which the bids are liable to be rejected without any further correspondence. In case the bidders have any partial or full exemption from payment of GST, the same should be supported by applicable certificate issued by competent authority. Further, the evaluation of bids shall be on base rate only.

Sr No.	EQP. NO.	NAME OF EQUIPMENT	Qty	Unit
--------	----------	-------------------	-----	------

		PANTRY SECTION		
1	PN1	Supply, Installation, Testing and Commissioning of Custom fabrication pick up work table with 2 u/s with oved shelf with heater strips (three side close outside open) as per detailed tender technical specifications	1	Each
2	PN3	Supply, Installation, Testing and Commissioning of heavy duty mixer grinder as per detailed tender technical specifications	1	Each
3	PN4	Supply, Installation, Testing and Commissioning of custom fabrication single compartment sandwich griller as per detailed tender technical specifications	1	Each
4	PN5	Supply, Installation, Testing and Commissioning of two door under counter refrigerator with cold bain marie 7 nos. 1/6 x 100 mm deep gn pans with s.s. lids as per detailed tender technical specifications	1	Each
5	PN6	Design, Supply, Installation, Testing and Commissioning of custom fabrication wall mounted salamander as per detailed tender technical specifications	1	Each
6	PN11	Supply, Installation, Testing and Commissioning of custom fabrication four door vertical refrigerator as per detailed tender technical specifications	2	Each
		CHINESE COOKING SECTION		
7	CH8	Supply, Installation, Testing and Commissioning of custom fabrication two door under counter refrigerator with overhead shelf with heater strips as per detailed tender technical specifications	1	Each
		TANDOOR & CHAPATI SECTION		
8	TC2	Supply, Installation, Testing and Commissioning of custom fabrication two door under counter refrigerator with overhead shelf with heater strips as per detailed tender technical specifications	1	Each

9	TC3	Supply, Installation, Testing and Commissioning of custom fabrication pick up worktable with 2 u/s with oved shelf with heater strips (three side close outside open) as per detailed tender technical specifications	1	Each
GRINDING AREA				
10	GR6	Supply, Installation, Testing and Commissioning of dough kneader as per detailed tender technical specifications	1	Each
PASSAGE AREA				
11	PS3	Supply, Installation, Testing and Commissioning of tea boiler as per detailed tender technical specifications	1	Each
FRUIT PREP AREA				
12	FP4	Supply, Installation, Testing and Commissioning of custom fabrication two door vertical freezer as per detailed tender technical specifications	1	Each
13	FP5	Supply, Installation, Testing and Commissioning of custom fabrication two door vertical refrigerator as per detailed tender technical specifications	1	Each
SERVING COUNTER				
14	SR2	Supply, Installation, Testing and Commissioning of counter built in hot bain marie with 5 nos 1/1 gn pan with sneez guard as per detailed tender technical specifications	1	Set
15	SR3	Supply, Installation, Testing and Commissioning of counter built in cold bain marie with 2 nos 1/1 gn pan with sneez guard as per detailed tender technical specifications	1	Set
16	SR4	Supply, Installation, Testing and Commissioning of custom fabrication 2nos 1/4 gn pan for spoons, built in civil counter as per detailed tender technical specifications	2	Set
PANTRY SECTION				

17	PN2	Supply, Installation, Testing and Commissioning of custom fabrication work table with 2 u/s as per detailed tender technical specifications	1	Each
18	PN7	Supply, Installation, Testing and Commissioning of custom fabrication single sink unit with 1 u/s and removable strainer with mixer tap as per detailed tender technical specifications	1	Set
19	PN8	Supply, Installation, Testing and Commissioning of custom fabrication S.S wall shelf as per detailed tender technical specifications	1	Each
CHINESE COOKING SECTION				
20	CH1	Supply, Installation, Testing and Commissioning of custom fabrication masala trolley two tier with S S containers as per detailed tender technical specifications	1	Set
21	CH2	Supply, Installation, Testing and Commissioning of custom fabrication griddle plate with 1 u/s (1/3 grid rest plain) as per detailed tender technical specifications	1	Each
22	CH3	Supply, Installation, Testing and Commissioning of custom fabrication work table with 2 u/s as per detailed tender technical specifications	1	Each
23	CH4	Supply, Installation, Testing and Commissioning of custom fabrication single burner range as per detailed tender technical specifications	1	Each
24	CH5	Supply, Installation, Testing and Commissioning of custom fabrication three burner chinese cooking range (two wok one stock pot) as per detailed tender technical specifications	1	Set
25	CH6	Supply, Installation, Testing and Commissioning of custom fabrication work table with 2 u/s as per detailed tender technical specifications	1	Each
26	CH7	Supply, Installation, Testing and Commissioning of custom fabrication table top single basket deep fat fryer as per detailed tender technical specifications	1	Set

27	CH9	Design, Supply, Installation, Testing and Commissioning of custom fabrication S.S drain box with perforated strainer and s.s. grating as per detailed tender technical specifications	1	Set
BULK COOKING SECTION				
28	BL2	Supply, Installation, Testing and Commissioning of custom fabrication single sink unit with 1 u/s and removable strainer with mixer tap as per detailed tender technical specifications	1	Set
29	BL3	Supply, Installation, Testing and Commissioning of custom fabrication single burner bulk range as per detailed tender technical specifications	3	Each
30	BL4	Supply, Installation, Testing and Commissioning of pot filler faucet (for bulk cooking) as per detailed tender technical specifications	2	Each
31	BL5	Supply, Installation, Testing and Commissioning of custom fabrication S. S drain box with perforated strainer and S. S grating as per detailed tender technical specifications	1	Set
TANDOOR & CHAPATI SECTION				
32	TC1	Supply, Installation, Testing and Commissioning of custom fabrication mobile work table with 2 u/s as per detailed tender technical specifications	1	Each
33	TC4	Supply, Installation, Testing and Commissioning of custom fabrication S.S tandoor gas operated as per detailed tender technical specifications	2	Each
34	TC5	Supply, Installation, Testing and Commissioning of custom fabrication work table with 2 u/s as per detailed tender technical specifications	1	Each
35	TC6	Supply, Installation, Testing and Commissioning of custom fabrication S. S rod for tandoor saliya as per detailed tender technical specifications	1	Each
NON VEG SECTION				

36	NV3	Supply, Installation, Testing and Commissioning of custom fabrication work table with sink with removable strainer with mixer tap as per detailed tender technical specifications	1	Set
37	NV5	Supply, Installation, Testing and Commissioning of S.S drain box with perforated strainer and S.S grating as per detailed tender technical specifications	1	Set
GRINDING AREA				
38	GR5	Supply, Installation, Testing and Commissioning of custom fabrication S.S drain box with perforated strainer and s.s. grating as per detailed tender technical specifications	2	Set
39		Supply, Installation, Testing and Commissioning of wall mounted with swinging casted spout jaquar continental (for grinding area) as per detailed tender technical specifications	3	Set
POT WASH AREA				
40	PW1	Supply, Installation, Testing and Commissioning of custom fabrication S. S drain box with perforated strainer and S.S grating as per detailed tender technical specifications	1	Set
41	PW2	Supply, Installation, Testing and Commissioning of custom fabrication pot rack-4 shelf as per detailed tender technical specifications	1	Each
42		Supply, Installation, Testing and Commissioning of wall mounted with swinging casted spout jaquar continental as per detailed tender technical specifications	2	Each
DISCH WASH AREA				
43	DW1	Supply, Installation, Testing and Commissioning of custom fabrication soiled dish landing table with over head shelf for glass rack, garbage chute, cutlery basin as per detailed tender technical specifications	1	Set

44	DW2	Supply, Installation, Testing and Commissioning of custom fabrication win sink pre - wash unit with removable strainer as per detailed tender technical specifications	1	Each
45	DW3	Supply, Installation, Testing and Commissioning of rinse spray unit / pre – wash spray unit– table monted as per detailed tender technical specifications	1	Each
46	DW4	Supply, Installation, Testing and Commissioning of custom fabrication S.S drain box with peforated strainer and s.s. grating as per detailed tender technical specifications	1	Set
47	DW6	Supply, Installation, Testing and Commissioning of custom fabrication S.S rack landing table as per detailed tender technical specifications	1	Each
48	DW7	Supply, Installation, Testing and Commissioning of custom fabrication S.S clean rack 5 peforated shelf as per detailed tender technical specifications	1	Each
PASSAGE AREA				
49	PS1	Supply, Installation, Testing and Commissioning of s.s. lockable storage cupboard as per detailed tender technical specifications	3	Each
50	PS4	Supply, Installation, Testing and Commissioning of s.s. drain box with peforated strainer and s.s. grating as per detailed tender technical specifications	1	Set
FRUIT PREP AREA				
51	FP1	Supply, Installation, Testing and Commissioning of work table with sink with removable strainer with mixer tap as per detailed tender technical specifications	1	Set

52	FP2	Supply, Installation, Testing and Commissioning of s.s. drain box with perforated strainer and s.s. grating as per detailed tender technical specifications	1	Set
53	FP3	Supply, Installation, Testing and Commissioning of work table with 2 u/s as per detailed tender technical specifications	1	Each
54	FP6	Supply, Installation, Testing and Commissioning of work table with 2 u/s as per detailed tender technical specifications	1	Each
SERVING COUNTER				
55	SR1	Supply, Installation, Testing and Commissioning of sink fitted in civil counter with mixer tap as per detailed tender technical specifications	1	Set
FOR STORAGE ROOM				
56		Supply, Installation, Testing and Commissioning of s.s. storage rack having dimension (L= 900 MM, W= 600 MM, H- 1950 MM) , 5 shelf as per detailed tender technical specifications	8	Each
57		Supply, Installation, Testing and Commissioning of s.s. storage rack having dimension (L= 750 MM, W= 600 MM, H- 1950 MM) , 5 shelf as per detailed tender technical specifications	2	Each

Place:
Date.

Signature of the Tenderer with seal.

Bill of Quantity (Price Bid)

e-Tender No: - RBI/PD-Central Office Departments /Others/9/24-25/ET/234[SITC of Kitchen Equipment]

Name of the Work: **SITC of Kitchen equipment for 4th floor OLDR at Bank's Central Office Building, RBI, Fort, Mumbai-400001**

Note: Please note that rates should be quoted exclusive of GST. However, the bidders shall quote applicable GST in respective row, failing which the bids are liable to be rejected without any further correspondence. In case the bidders have any partial or full exemption from payment of GST, the same should be supported by applicable certificate issued by competent authority. Further, the evaluation of bids shall be on base rate only.

Sr No.	EQP. NO.	NAME OF EQUIPMENT	Qty	Unit	Rate in Rs.	Amount in Rs. (exclusive of GST)	Applicable GST (in Rs.)	Amount in Rs. (incl.GST)
			A	B	C	D=(A*C)	E	F =(D+E)
PANTRY SECTION								
1	PN1	Supply, Installation, Testing and Commissioning of Custom fabrication pick up work table with 2 u/s with oved shelf with heater strips (three side close outside open) as per detailed tender technical specifications	1	Each				
2	PN3	Supply, Installation, Testing and Commissioning of heavy duty mixer grinder as per detailed tender technical specifications	1	Each				
3	PN4	Supply, Installation, Testing and Commissioning of custom fabrication single compartment	1	Each				

		sandwich griller as per detailed tender technical specifications						
4	PN5	Supply, Installation, Testing and Commissioning of two door under counter refrigerator with cold bain marie 7 nos. 1/6 x 100 mm deep gn pans with s.s. lids as per detailed tender technical specifications	1	Each				
5	PN6	Design, Supply, Installation, Testing and Commissioning of custom fabrication wall mounted salamander as per detailed tender technical specifications	1	Each				
6	PN11	Supply, Installation, Testing and Commissioning of custom fabrication four door vertical refrigerator as per detailed tender technical specifications	2	Each				
CHINESE COOKING SECTION								
7	CH8	Supply, Installation, Testing and Commissioning of custom fabrication two door under counter refrigerator with overhead shelf with heater strips as per detailed	1	Each				

		tender technical specifications						
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TANDOOR & CHAPATI SECTION

8	TC2	Supply, Installation, Testing and Commissioning of custom fabrication two door under counter refrigerator with overhead shelf with heater strips as per detailed tender technical specifications	1	Each				
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9	TC3	Supply, Installation, Testing and Commissioning of custom fabrication pick up worktable with 2 u/s with oved shelf with heater strips (three side close outside open) as per detailed tender technical specifications	1	Each				
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GRINDING AREA

10	GR6	Supply, Installation, Testing and Commissioning of dough kneader as per detailed tender technical specifications	1	Each				
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PASSAGE AREA

11	PS3	Supply, Installation, Testing and Commissioning of tea boiler as per detailed tender technical specifications	1	Each				
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FRUIT PREP AREA

12	FP4	Supply, Installation, Testing and Commissioning of custom fabrication two door vertical freezer as per detailed tender technical specifications	1	Each				
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13	FP5	Supply, Installation, Testing and Commissioning of custom fabrication two door vertical refrigerator as per detailed tender technical specifications	1	Each				
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SERVING COUNTER

14	SR2	Supply, Installation, Testing and Commissioning of counter built in hot bain marie with 5 nos 1/1 gn pan with sneez guard as per detailed tender technical specifications	1	Set				
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15	SR3	Supply, Installation, Testing and Commissioning of counter built in cold bain marie with 2 nos 1/1 gn pan	1	Set				
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		with sneez guard as per detailed tender technical specifications						
16	SR4	Supply, Installation, Testing and Commissioning of custom fabrication 2nos 1/4 gn pan for spoons, built in civil counter as per detailed tender technical specifications	2	Set				

PANTRY SECTION

17	PN2	Supply, Installation, Testing and Commissioning of custom fabrication work table with 2 u/s as per detailed tender technical specifications	1	Each				
18	PN7	Supply, Installation, Testing and Commissioning of custom fabrication single sink unit with 1 u/s and removable strainer with mixer tap as per detailed tender technical specifications	1	Set				
19	PN8	Supply, Installation, Testing and Commissioning of custom fabrication S.S wall shelf as per detailed tender technical specifications	1	Each				

CHINESE COOKING SECTION

20	CH1	Supply, Installation, Testing and Commissioning of custom fabrication masala trolley two tier with S S containers as per detailed tender technical specifications	1	Set				
21	CH2	Supply, Installation, Testing and Commissioning of custom fabrication griddle plate with 1 u/s (1/3 grid rest plain) as per detailed tender technical specifications	1	Each				
22	CH3	Supply, Installation, Testing and Commissioning of custom fabrication work table with 2 u/s as per detailed tender technical specifications	1	Each				
23	CH4	Supply, Installation, Testing and Commissioning of custom fabrication single burner ranage as per detailed tender technical specifications	1	Each				

24	CH5	Supply, Installation, Testing and Commissioning of custom fabrication three burner chinese cooking range (two wok one stock pot) as per detailed tender technical specifications	1	Set				
25	CH6	Supply, Installation, Testing and Commissioning of custom fabrication work table with 2 u/s as per detailed tender technical specifications	1	Each				
26	CH7	Supply, Installation, Testing and Commissioning of custom fabrication table top single basket deep fat fryer as per detailed tender technical specifications	1	Set				
27	CH9	Design, Supply, Installation, Testing and Commissioning of custom fabrication S.S drain box with perforated strainer and s.s. grating as per detailed tender technical specifications	1	Set				

BULK COOKING SECTION

28	BL2	Supply, Installation, Testing and Commissioning of custom fabrication single sink unit with 1 u/s and removable strainer with mixer tap as per detailed tender technical specifications	1	Set				
29	BL3	Supply, Installation, Testing and Commissioning of custom fabrication single burner bulk range as per detailed tender technical specifications	3	Each				
30	BL4	Supply, Installation, Testing and Commissioning of pot filler faucet (for bulk cooking) as per detailed tender technical specifications	2	Each				
31	BL5	Supply, Installation, Testing and Commissioning of custom fabrication S. S drain box with perforated strainer and S. S grating as per detailed tender technical specifications	1	Set				
TANDOOR & CHAPATI SECTION								
32	TC1	Supply, Installation, Testing and Commissioning of custom fabrication mobile work table with 2 u/s as per	1	Each				

		detailed tender technical specifications						
33	TC4	Supply, Installation, Testing and Commissioning of custom fabrication S.S tandoor gas operated as per detailed tender technical specifications	2	Each				
34	TC5	Supply, Installation, Testing and Commissioning of custom fabrication work table with 2 u/s as per detailed tender technical specifications	1	Each				
35	TC6	Supply, Installation, Testing and Commissioning of custom fabrication S. S rod for tandoor saliya as per detailed tender technical specifications	1	Each				
NON VEG SECTION								
36	NV3	Supply, Installation, Testing and Commissioning of custom fabrication work table with sink with removable strainer with mixer tap as per detailed tender technical specifications	1	Set				

37	NV5	Supply, Installation, Testing and Commissioning of S.S drain box with perforated strainer and S.S grating as per detailed tender technical specifications	1	Set				
GRINDING AREA								
38	GR5	Supply, Installation, Testing and Commissioning of custom fabrication S.S drain box with perforated strainer and s.s. grating as per detailed tender technical specifications	2	Set				
39		Supply, Installation, Testing and Commissioning of wall mounted with swinging casted spout jaquar continental (for grinding area) as per detailed tender technical specifications	3	Set				
POT WASH AREA								
40	PW1	Supply, Installation, Testing and Commissioning of custom fabrication S. S drain box with perforated strainer and S.S grating as per detailed tender technical specifications	1	Set				

41	PW2	Supply, Installation, Testing and Commissioning of custom fabrication pot rack-4 shelf as per detailed tender technical specifications	1	Each				
42		Supply, Installation, Testing and Commissioning of wall mounted with swinging casted spout jaquar contitnental as per detailed tender technical specifications	2	Each				
DISH WASH AREA								
43	DW1	Supply, Installation, Testing and Commissioning of custom fabrication soiled dish landing table with over head shelf for glass rack, garbage chute, cutlery basin as per detailed tender technical specifications	1	Set				
44	DW2	Supply, Installation, Testing and Commissioning of custom fabrication win sink pre - wash unit with removable strainer as per detailed tender technical specifications	1	Each				

45	DW3	Supply, Installation, Testing and Commissioning of rinse spray unit / pre – wash spray unit– table monted as per detailed tender technical specifications	1	Each				
46	DW4	Supply, Installation, Testing and Commissioning of custom fabrication S.S drain box with peforated strainer and s.s. grating as per detailed tender technical specifications	1	Set				
47	DW6	Supply, Installation, Testing and Commissioning of custom fabrication S.S rack landing table as per detailed tender technical specifications	1	Each				
48	DW7	Supply, Installation, Testing and Commissioning of custom fabrication S.S clean rack 5 peforeted shelf as per detailed tender technical specifications	1	Each				
PASSAGE AREA								
49	PS1	Supply, Installation, Testing and Commissioning of s.s. lockable storage cupboard as per detailed tender technical	3	Each				

		specifications						
50	PS4	Supply, Installation, Testing and Commissioning of s.s. drain box with perforated strainer and s.s. grating as per detailed tender technical specifications	1	Set				
FRUIT PREP AREA								
51	FP1	Supply, Installation, Testing and Commissioning of work table with sink with removable strainer with mixer tap as per detailed tender technical specifications	1	Set				
52	FP2	Supply, Installation, Testing and Commissioning of s.s. drain box with perforated strainer and s.s. grating as per detailed tender technical specifications	1	Set				
53	FP3	Supply, Installation, Testing and Commissioning of work table with 2 u/s as per detailed tender technical specifications	1	Each				
54	FP6	Supply, Installation, Testing and Commissioning of work table with 2	1	Each				

		u/s as per detailed tender technical specifications						
SERVING COUNTER								
55	SR1	Supply, Installation, Testing and Commissioning of sink fitted in civil counter with mixer tap as per detailed tender technical specifications	1	Set				
FOR STORAGE ROOM								
56		Supply, Installation, Testing and Commissioning of s.s. storage rack having dimension (L= 900 MM, W= 600 MM, H- 1950 MM) , 5 shelf as per detailed tender technical specifications	8	Each				
57		Supply, Installation, Testing and Commissioning of s.s. storage rack having dimension (L= 750 MM, W= 600 MM, H- 1950 MM) , 5 shelf as per detailed tender technical specifications	2	Each				

Place:
Date.

Signature of the Tenderer with seal.